BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

O.A. No. 470 OF 2024

IN THE MATTER OF:

SAMPURNA NAND …APPLICANT

VERSUS

M/s. J.A.M. MARBLE & MINERALS ...RESPONDENT

NDOH: 29.07.2024

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1.	Copy of the letter dated 11.06.2024 addressed by the Respondent to UPPCB, enclosing the most recent six-monthly compliance report (July-2023 to December 2023).	1-127

RESPONDENT

THROUGH

S. C. LADI AND COMPANY
Deeksha L. Kakar and Dhruv Kakar
ADVOCATES
B-6/58, LGF, SAFDARJUNG ENCLAVE
NEW DELHI – 110029.
Ph. 9313119255 |deeksha.kakar@scladi.com
Enrol.No. D/1154/2008

Place: New Delhi
Dated: 08.07.2024

Date: 11/06/2024

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1

From

M/s. J.A.M. Marble & Minerals
Partner: Shri Anurag Yadav S/o. Shri Ram Nath Yadav
R/o-6-Shivaji Enclave, C-Block,
Lucknow, Uttar Pradesh

To,

The Member Secretary,
U.P. Pollution Control Board,
Building No. TC-12V,
Vibhuti Khand, Gomti Nagar,
Lucknow -226010

Subject: Compliance of Environmental Clearance Conditions for Sand Stone (Building Stone) Mining Project at Araji No. 180/2, Village: Bhagautidei, Tehsil: Chunar & District: Mirzapur, State: Uttar Pradesh. (July-2023 to dec-2023)

Ref No - 101/Parya/DEAC/Sandstone/MZP/2016

Dear Sir,

This is to inform you that our project has been accorded Environmental Clearance from DEIAA, UP, for Ref no- 101/Parya/DEAC/Sandstone/MZP/2016 on dated 16-08-2016.

Point wise compliance of the stipulated environmental conditions/safeguards mentioned in the Environmental Clearance is enclosed as hard and soft copy formats.

We assure that the compliance of the conditions given by DEIAA will be strictly followed with the progress of the project on letter & spirit.

Thanking you,

Yours Sincerely,

A. Yadav

Anurag Yadav
Project Proponent

डाक प्राप्ति रसीद
प्राप्ति दिनांक..... 11/06/24
प्राप्तकर्ता के हस्ताक्षर.....
उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ

Copy to:

1. The Regional Officer, MoEF&CC, GOI, 5th Floor, Kendriya Bhawan, Sector H, Aliganj Lucknow- 226020.
2. The Director & Secretary (SEAC), Directorate of Environment, Lucknow, Uttar Pradesh


A


B


C


D

Registered

District Level Environment Impact Assessment Authority, Mirzapur

District Magistrate, Mirzapur
Chairperson of DEIAA
Collectorate, Mirzapur 231001
Phone : 05442 252480, 05442 252340, 05442 257400
Email : mirzapurminsoffice@gmail.com

To,

M/s J.A.M. Marble & Minerals
Partner: Shri Mata Prasad
S/o Shri Ram Prasad
R/o Vill- Pahadpur,
Tehsil- Naraini,
District- Banda,
Uttar Pradesh

Ref. No. /Parya/DEAC/Sandstone/MZP/2016 Date: 16-08, 2016

Sub: Environmental Clearance for Sand Stone (Building Stone) Mining at Ararji No. 180/2, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur. (Lease Area-1.01 Hect.)

Dear Sir,

Please refer to your application letter dated 23/07/2016 addressed to the Member Secretary, DEIAA Committee, District-Mirzapur. The project proponent also submitted the Undertaking project proponent and consultant that the all information/data submitted with regards to application for environmental clearance is correct and true to best of their knowledge.

A presentation was made by the project proponent alongwith their consultant Ind Tech House Consult. The proponent through the documents submitted and presentation made, informed the committee that:

1- The environmental clearance is sought for Sand Stone (boulder mining) at Bhukhand Aaraji No 180/2, Village- Bhagautidei, Tehsil-Chunar, District-Mirzapur, U.P. (Leased Area-2.50 acres).
2. The Project proposal falls under category "B-2" of EIA Notification, 2006 (as amended).
3. The mine lease area located between latitude N Pillar (A) 25°02'45.22", (B) 25°02'44.37", (C) 25°02'37.30", (D) 25°02'38.13" and Longitude E Pillar (A)82°58'37.04", (B) 82°58'39.73", (C) 82°58'37.63", (D) 82°58'35.10".
4. Mining will be opencast and Semi-mechanized.
5. The water requirement will be limited to 09.55KLD and will be meet out from bore well/dug wells for drinking purposes and pond/waste water for dust suppression.
6. Mining is proposed for Building Stone, Sand Stone and Quartizite as applied. The land used for mining area is stony land in nature and lease area is not covered with any vegetation.
7. The ultimate depth of mining will be 03 meter (36 meters cumulative depth in the entire lease period).
8. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
9. The annual production of 30,000M^3 /annum Sand Stone is proposed.
10. Diesel generator power will be used for site office & other activities.
11. The mining is proposed as opencast semi-mechanized type and for cleaning the face by blasting will be done.
12. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
13. Regarding the project no litigation is pending in any court.

Based on the recommendations of the District Level Expert Appraisal Committee (meeting held on 30/07/2016) on the above said project, The District Environment Impact Assessment Authority has decided to grant the Environmental Clearance to the title project for collection of 30,000 M^3/ annum Sand Stone from mining lease Area 02.50 acres is valid till lease period alongwith following General and Specific Conditions:

A. General Condition:

1. Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall required prior environmental clearance as per EIA notification, 2006.
2. No change in the calendar plan including excavation, quantum of mineral and waste shall be made.
3. Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.
4. Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, NO_2 monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.
5. Data on ambient air quality (RSPM, SPM, SO_2, NO_2) should be regularly submitted to the Regional office, MoEF & CC, GoI., Lucknow and the State Pollution Control Board / Central Pollution Control Board once in six months.
6. Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification noGSR/826(E) dt. 16.11.09.
7. Fugitive dust emissions from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.
8. Measures shall be taken for control of noise levels below 85 dBA in the work environment. Workers engaged in operations of HEMM, etc. shall be provided with ear plugs / muffs and health records of the workers shall be maintained.
9. Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th May, 1991 and 31st December, 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.
10. Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.
11. Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.
12. The transportation of the materials shall be limited to day hours time only.
13. Provision shall be made for the housing the labourers within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
14. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
15. The Project Proponent shall inform to the DEIAA, MoEF & CC, GoI, Lucknow and Regional office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.
16. The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional office, State Pollution Control Board.
17. The Regional Office, MoEF & CC, GoI, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including Form-1M, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be

ha. The company shall involve local people with the help of self help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

23. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF. Central Ground Water Authority and Regional Director, Central Ground Water Board.

24. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.

25. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the fallingDam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.

26. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.

27. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

28. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)

29. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.

30. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.

31. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)

32. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.

33. In case project falling within 10 Km area of wild life sanctuaries a cleatance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.

34. Project does not fall under any buffer zone of no-development as declared/identified under any law.

35. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, DEIAA Mirzapur every year.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, the clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Air (Prevention & Control of Pollution) Act, 1981; the Environment (Protection) Act, 1986 and the Public liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Honble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The DEIAA/SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of DEIAA/ SEIAA/ MoEF may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

(Ratn Priya)
Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

No...101...../Parva/DEAC/ Sandstone/MZP/2016 Dated: As Above

Copy for Information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. The Chairman SEIAA Dr. Bheem Rao Ambedker Paryavaran Parisar, Directorate of Environment Uttar Pradesh.
3. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor Bagh Road, Aliganj, New Delhi.
4. Chief Conservator, Ministry of Environment & Forests, Regional Office (Central Region), Kendriya Bhawan, 5th Floor, Sector-A, Aliganj, Lucknow.
5. Director, Department of Geology & Mining, U.P. Lucknow.
6. District Magistrate, Mirzapur, U.P.
7. The Member Secretary, U.P. Pollution Control Board, TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow.
8. Copy for Web Master/Guard file.

Member Secretary,
DEIAA, Mirzapur (U.P.)/
SDM-Sadar, Mirzapur

given to Regional Office of the MoEF & CC, GoI, Lucknow and State Pollution Control Board.

18. A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.

19. The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.

20. The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and 1st December of each calendar year.

21. The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.

22. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.

B. Specific Conditions:

1. The Environmental clearance will be co-terminus with the mining lease period.
2. Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.
3. Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.
4. Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.
5. A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised. Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.
6. Sand stone lease depth of mining should be restricted not more than 20meter from surface.
7. Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.
8. Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.
9. Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.
10. Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of ITI, fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. Company shall provide separate budget for community development activities and income generating programmes. This will be in addition to vocational training for individuals imparted to take up self employment and jobs.
11. Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.
12. Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.

ha. The company shall involve local people with the help of self help group for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.

23. Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and winter (January.) and the data thus collected shall be regularly sent to MoEF, Central Ground Water Authority and Regional Director, Central Ground Water Board.

24. Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company's website and also displayed at project site.

25. The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO, Ministry of Environment & Forests and the State Pollution Control Board.

26. Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.

27. Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.

28. Action plan for implementation with respect to suggestions / improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)

29. A final mine closure plan, along with details of Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.

30. Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.

31. Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category)

32. Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.

33. In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.

34. Project does not fall under any buffer zone of no-development as declared/identified under any law.

35. 33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation programme besides tree plantation. The company shall involve local people for plantation programme. Details of year wise afforestation programme including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, GoI, DEIAA Mirzapur every year.

13. Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated, against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.

14. Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies. Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the ML area and silts arrested. De- silting at regular intervals shall be carried out.

15. Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and de-silted at regular intervals.

16. Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.

17. Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.

18. Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc. shall be carried out. The company shall engage a full time qualified doctor who is trained in ocupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including health records of the workers. Awareness progamme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically. Review of impact of various health measures undertaken (at interval of five years of less) shall be conducted followed by follow up action wherever required.

19. Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.

20. Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 m, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off. Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the Ministry of Environment & Forests on six monthly basis.

21. Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.

22. Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation programme besides tree plantation. The density of the trees should be in accordance to the approved mining planshall not be less than 2500 plants per

TABLE OF CONTENT

POINT-WISE COMPLIANCE
OF
STIPULATED SPECIFIC AND GENERAL CONDITIONS
IN THE
ENVIRONMENTAL CLEARANCE LETTER
For the period of
July 2023 to dec 2023

Reference no- 101/Parya/DEAC/Sandstone/MZP/2016
&
Date of Issue of EC: 16.08.2016

"SAND STONE (BUILDING STONE) MINING PROJECT"
(1.01 Ha. And 30,000 m^3/annum)
at
Araji No. – 180/2, Village: Bhagautidei,
Tehsil: Chunar, District: Mirzapur,
State: Uttar Pradesh

Submitted by
M/s. J.A.M Marble & Minerals
Partner : Shri. Anurag Yadav S/o. Shri Ram Nath Yadav
R/o -6- Shivaji Enclave, C-Block,
Lucknow, Uttar Pradesh

PURPOSE OF THE REPORT

As per the "Sub Para (ii)" of "Para 10" of EIA Notification 2006, it is stated that "It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st January and 1st June of each calendar year" and as per compliance of condition mentioned in Environment Clearance Letter (i.e. General Condition & Specific Condition), Six monthly compliance reports should be submitted to the Uttar Pradesh Pollution Control Board and Regional Office, MOEF, GOI, Lucknow and a copy to the Director & Secretary, Directorate of Environment, Lucknow, Uttar Pradesh.

It is mandatory to submit a Six Monthly Compliance Report to show the status & compliance of all the Conditions mentioned in Environment clearance Letter, along with monitoring of various Environmental Parameters (as per CPCB Norms).

The regulatory authorities in this case are Uttar Pradesh Pollution Control Board, Regional Office-MoEF (Lucknow) and U.P. DEIAA. Various scheduled Site Visits were conducted by a team of Experts to Monitor Pollution related parameters as defined by CPCB / UPPCB. Samples for Air, Water, Noise and Soil were also collected for further analysis.

Based on the Specific and General Conditions mentioned in the EC Letter, a Compliance Report was prepared by the Team on behalf of Project Proponent; details of which are present in Chapter – "Compliance Report".

Methodology for Preparation of Report is as follows:

1. Study of EC Letter & Related Documents,
2. Site Visits by a Team of Experts,
3. Monitoring of Environment Parameters, viz. Ambient Air, Water, Noise, Noise, and Soil.
4. Analysis of Samples collected during Monitoring,
5. Interpretation of Monitoring Results,
6. Suggestions for Implementation of various Action Plans.

Generic Structure of Report:

1) Purpose of the Report, explaining the need of a Compliance Report and Methodology Adopted for preparation of Report.
2) Environment Clearance Letter, prescribing all the conditions & guidelines to be followed during construction Phase and Operation Phase of the Project.
3) Site Study Report, showing status of the project and site photographs.
4) Compliance Report, explaining the entire General & specific conditions in the EC Letter and providing details with respect to each condition/ guideline.
5) Monitoring Reports & Analysis, showing the level of emission with in the project site for various Environment Parameters.
6) Suggestions for Implementation.

POINT WISE COMPLIANCE TO CONDITIONS OF EC ISSUED BY DEIAA, MIRZAPUR, UP, VIDE LETTER NO. Ref No. 101/Parya/DEAC/SANDSTONE/MZP/2016, Dated 16.08.2016

Environment Clearance of project "Sand Stone (Building Stone) Mining Project" Araji No. – 180/2, Village: Bhagautidei, Tehsil: Chunar, District: Mirzapur, U.P. Compliance (July 2023 to dec 2023)

Details of Environmental Clearance:

1. The environmental clearance is sought for Sandstone (Building Stone) Mining Project at Araji No. 180/2, Village: Bhagautidei, Tehsil Chunar & District: Mirzapur, State: Uttar Pradesh. (Lease Area- 1.01Ha).

2. Environmental Clearance for the proposal has been issued by DEIAA, Mirzapur U.P, vide ref of. MoEFCC Proposal no. 101/Parya/DEAC/Sandstone/MZP/2016 on 16.08.2016 for the production of 30,000 m^3/annum.

S.No.	Conditions	Compliance Status
(a) GENERAL CONDITIONS		
1.	Any addition of the mining area, change of Khasra numbers, enhancement of capacity, change in mining technology, modernization and scope of working shall require prior environmental clearance as per EIA notification, 2006.	Noted and agreed.
2.	No change in the calendar plan including excavation, quantum of mineral and waste shall be made.	Noted and agreed.
3.	Mining will be carried out as per the approved mining plan. In case of any violation of mining plan, the Environmental Clearance given by DEIAA will be deemed null & void.	Noted and agreed. Mining will be carried out as per the approved Mining Plan.
4.	Four ambient air quality monitoring stations shall be established in the core zone as well as in the buffer zone for RSPM, SPM, SO_2, No_2 monitoring. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board. The monitored data for criteria pollutants shall be regularly up loaded on the company's website and also displayed at website.	Noted and complied. Ambient air quality report is attached as **Annexure V.**
5.	Data on ambient air quality (RSPM, SPM, SO_2, No_2) should be regularly submitted to the Regional office. MoEF. & CC GoI. , Lucknow and the State Pollution Control Board/Central Pollution Control Board once in six months.	Noted and agreed.

6.	Ambient air quality at the boundary of the mine premises shall confirm to the norms prescribed in MoEF & CC notification no GSR/826(E) dt. 16.11.09.	Noted and agreed.
7.	Fugitive dust emission from all the sources shall be controlled regularly. Water spraying arrangement on haul roads, loading and unloading and at transfer points shall be provided and properly maintained.	Noted and Complied. • Water is regularly sprinkled in the transportation route of the vehicles. • Haulage road is regularly maintained.
8.	Measures shall be taken for control of noise levels below 85 dBA in the work environment Workers engaged in operations of HEMM. Etc. shall be provided with ear plugs/ muffs and health records of the workers shall be maintained.	Noted and Complied. • Only day time mining is carried out. • Noise controlled machineries are utilized in the mining activity. • Drilling, Blasting, are provided with ear plugs/ muffs. • Regular health checkup camps are organized.
9.	Industrial waste water (workshop and waste water from the mine) should be properly collected, treated so as to conform to the standards prescribed under GSR422 (E) dated 19th may, 1991 and 31st December. 1993 or as amended from time to time. Oil and grease trap shall be installed before discharge of workshop effluents.	No waste water is generated from the mine site. So no need for the treatment.
10.	Personnel working in areas shall be provided with protective respiratory devices like mask and they shall also be imparted adequate training and information on safety and health aspects.	PPEs are provided to the workers at working site. Regular health checks up camps are also organized.
11.	Special measure shall be adopted to prevent the nearby settlements from the impacts of mining activities.	Noted. Special measures will be adopted to prevent the nearby settlements from the impacts of mining. • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • Water sprinkling is carried out twice a day.
12.	The transportation of the materials shall be limited to day hours time only.	Noted and agreed, as transportation of Minerals will be carried out during day hours.
13.	Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	• Temporary rest shelters are provided on site. • Local peoples are deployed in mining activities.

14.	A separate Environmental Cell with suitable qualified personnel shall be set-up under the control of senior Executive, who will report directly to the head of the organization.	Noted and Complied.
15.	The project proponent shall inform to the DEIAA, MoEF & CC GoI, Lucknow and Regional Office, State Pollution Control Board regarding date of financial closures and final approval of the project by the concerned authorities and the date of start of land development work.	Noted and agreed.
16.	The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year wise expenditure shall be reported to the DEIAA Mirzapur, MoEF, and Regional Office, State Pollution Control Board.	Budget for EMP is allocated and utilized.
17.	The Regional Office, MoEF & CC, Gol, Lucknow and State Pollution Control Board shall monitor compliance of the stipulated conditions. A complete set of documents, including, Form-IM, Prefeasibility Report & Mining Plan Environment Impact Assessment Report, Environmental Management Plan, Public hearing and other documents information should be given to Regional Office of the MoEF & CC, GoI. Lucknow and State Pollution Control Board.	Noted and agreed.
18.	A copy of the environmental clearance shall be submitted by the Project Proponent to the Heads of the Local Bodies, Panchayat and Municipal Bodies as applicable in the matter.	Noted and agreed.
19.	The Project Proponent shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing, that the project has been accorded environmental clearance and a copy of the clearance letter is available with the District Level Environment Impact Assessment Authority (DEIAA), Mirzapur.	Noted and agreed.
20.	The Project Proponent has to submit half yearly compliance report of the stipulated prior environmental clearance terms and conditions in hard and soft copy to the DEIAA Mirzapur on 1st June and I st December of each calendar year.	Noted and agreed.

21.	The DEIAA may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.	Noted and agreed.
22.	Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act. 1986.	Noted and agreed.
	(b) Specific Conditions	
1.	The Environmental clearance will be co-terminus with the mining lease period.	Noted and agreed.
2.	Environmental clearance is subject to obtain forest clearance under Forest (Conservation) Act, 1980 as applicable.	No forest land is utilized in the mining or its related activities All the necessary clearances were already taken from Forest Department by the Mines department before auctioning the lease.
3.	Wildlife conservation plan shall be prepared in consultation with the wildlife department and implemented within six months. The plan shall comprise of in-built monitoring mechanism with special emphasis to protection of Schedule- I species. The status of implementation shall be submittal to the DEIAA Mirzapur.	Not applicable. Schedule I species are not found in the Core Zone.
4.	Local employable youth shall be trained in skills relevant to the project for eventual employment in the project itself and to the extent feasible. Outside people shall not be employed.	Noted and agreed Local peoples are deployed in mining activities and proper training programme are conducted.
5.	A 50 m barrier of no mining zone all along the side(s) facing the nallah (if any) passing through the lease area or if passing adjacent the lease shall be demarcated and thick vegetation of native species raised, Status of implementation shall be submitted to the Regional Office of the Ministry on half yearly basis.	Noted and agreed.
6.	Sand stone lease depth of mining should be restricted not more than 20 meter from surface.	Noted and agreed.
7.	Shelter belt i.e. Wind Break consisting of adequate tiers of plantations around lease facing the human habitation, school / agricultural fields etc. (if any in the vicinity) shall be raised.	Noted and agreed.

8.	Blast vibration study shall be carried out and report submitted to the UPPCB / DEIAA.	Noted and agreed.
9.	Personnel exposure monitoring for dust shall be carried out for the worker, and records maintained.	• PPEs are provided to the workers at working site. • Regular health checkup camps are also organized. • Ear plugs are being provided to the laborers who engaged near noise making machineries.
10.	Need based assessment for the nearby villages shall be conducted to study economic measures which can help in upliftment of poor section of society. Income generating projects / tools such as development of IT fodder farm, fruit hearing orchards, vocational training etc. can form a part of such program. Company shall provide separate budget for community development activities and income generating programs. This will be in addition to vocational training for individuals imparted to take up self-employment and jobs.	Noted and Complied. Budget for CER Activities is allocated @2% of the total Project Cost.
11.	Land-use pattern of the nearby villages shall be studied and action plan for abatement and compensation for damage to agricultural land/ common property land (if any) in the nearby villages due to mining activity shall be submitted to the Regional Office of the Ministry within six months. Annual status of implementation of the plan and expenditure thereon shall be reported to the Regional Office of the Ministry from time to time.	Noted and agreed.
12.	Rainwater harvesting shall be undertaken to recharge the groundwater sources. Status of implementation shall be submitted to the Regional Office of the Ministry within six months and thereafter every year from the next consequent year.	Not Applicable
13.	Measures for prevention and control of soil erosion and management of silt (as applicable) shall be undertaken. Protection of dumps, if generated , against erosion shall be carried out with geo-textile matting or other suitable material, and thick plantations of native trees and shrubs shall be carried out at the dump slopes. Dumps shall be protected by retaining walls.	10% margin is left from the embankments of river to avoid the soil erosion.
14.	Waste management plan should be in accordance to the approved mining plan. Trenches / garland drains (as applicable) shall be constructed at foot of dumps and coco filters installed at regular intervals to arrest silt from being carried to water bodies.	Noted and agreed. Waste Management will be done as per approved Mining Plan.

	Adequate number of Check Dams and Gully Plugs shall be constructed across seasonal/perennial nallahs (if any) flowing through the MI. area and silts arrested. De- silting at regular intervals shall be carried out.	
15.	Garland drain of appropriate size, gradient and length shall be constructed (as applicable) for both mine pit and for waste dump and sump capacity shall be designed keeping 50% safety margin over and above peak sudden rainfall (based on 50 years data) and maximum discharge in the area adjoining the mine site. Sump capacity shall also provide adequate retention period to allow proper settling of silt material. Sedimentation pits shall be constructed at the corners of the garland drains and dc-silted at regular intervals.	Garland drains have been constructed and have been de-silted before and after rainy season.
16.	Groundwater in the core zone shall be regularly monitored for contamination and depletion due to mining activity and records maintained. The monitoring data shall be submitted to the regional office of the Ministry regularly. Further, monitoring points shall be located between the mine and drainage in the direction of flow of ground water shall be set up and records maintained.	Noted and agreed.
17.	Fugitive dust generation shall be controlled. Fugitive dust emission shall be regularly monitored at locations of nearest human habitation (including schools and other public amenities located nearest to sources of dust generation as applicable) and records submitted to the Regional Office of the Ministry.	Noted and agreed. Measures taken to Control the air pollution at site: • Haulage road is regularly maintained. • PUC certified vehicles are deployed for Transportation. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
18.	Occupational health and safety measures for the workers including identification of work related health hazards, training on malaria eradication, HIV and health effects on exposure to mineral dust etc, shall be carried out. The company shall engage a full time qualified doctor who is trained in occupational health. Periodic monitoring for exposure to respirable mineral dust on the workers shall be conducted and records maintained including; health records of the workers. Awareness programme for workers on impact of mining on their health and precautionary measures like use of personal equipments etc. shall be carried out periodically Review of impact of various health measures undertaken (at Interval of five years	Occupational Health and Safety Measures is undertaken periodically. • PPEs are provided to the workers working site. • Regular health checks up camps are also organized. • Regular health and safety related trainings are also provided to workers.

	of less) shall be conducted followed by follow up action wherever required.	
19.	Top soil (if any) and solid waste shall be stacked properly with proper slope and adequate safeguards and shall be utilized for backfilling (wherever applicable) for reclamation and rehabilitation of mined out area in accordance to the reclamation plan of approved mining plan. Top soil shall be separately stacked for utilization later for reclamation and shall not be stacked along with over burden.	Noted, no top soil is available in the mining lease area.
20.	Overburden (OB) shall be stacked at earmarked dump site(s) only and shall not be kept active for long period. The maximum height of the dump shall not exceed 30 in, each stage shall preferably be of 10 m and overall slope of the dump shall not exceed 28°. The OB dump shall be backfilled. The OB dumps shall be scientifically vegetated with suitable native species to prevent erosion and surface run off Monitoring and management of rehabilitated areas shall continue until the vegetation becomes self-sustaining. Compliance status shall be submitted to the. Ministry of Environment & Forests on six monthly basis.	Not Applicable
21.	Slope of the mining bench and ultimate pit limit shall be as per the mining scheme approved by Indian Bureau of Mines / other Competent Authority.	Noted The slope of Mining bench and ultimate pit will be as per the mining scheme approved by Indian Bureau of Mines/other Competent Authority.
22.	Adequate plantation shall be raised in the ML area haul roads, OB dump sites etc. Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation -with the local DFO / Agriculture Department. Herbs and shrubs shall also form a part of afforestation program besides tree plantation. The density of the trees should be in accordance to the approved mining plan shall not be less than 2500 plants per ha. The company shall involve local people with the help of self-help group for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office of the Ministry every year.	Noted and agreed.
23.	Regular monitoring of ground water level and quality shall be carried out by establishing a network of existing wells and constructing new piezometers	Noted and it will be complied.

	during the mining operation. The monitoring shall be carried out four times in a year pre-monsoon (April-May), monsoon (August), post-monsoon (November) and Winter (January.) and the data thus collected shall be regularly sent to MoEF Central Ground Water Authority and Regional Director, Central Ground Water Board.	
24.	Adequate air monitoring stations shall be installed in areas of human habitations near the mine and the results of ambient air quality shall be maintained and regularly submitted to the Regional Office of the Ministry. The monitored data for criteria pollutants shall be regularly uploaded on the company website and also displayed at project site.	Noted and it will be Complied.
25.	The waste water from the mine shall be treated to conform to the prescribe standards before discharging in to the natural stream. The discharged water from the falling Dam (if any) shall be regularly monitored and report submitted to the RO. Ministry of Environment & Forests and the State Pollution Control Board.	Not Applicable, as no waste water will be generated from mine.
26.	Vehicular emissions shall be kept under control and regularly monitored. Vehicles used for transportation of mineral and others shall have valid permissions as prescribed under Central Motor Vehicle Rules, 1989 and its amendments.. Transportation of mineral shall be done only during day time. The vehicles transporting mineral shall be covered with a tarpaulin or other suitable enclosures so that no dust particles/fine matters escape during the course of transportation No overloading of mineral for transportation shall be committed. The trucks transporting mineral shall not pass through wild life sanctuary.	• Overloading is avoided. • PUC certified vehicles are used in the transportation of mineral. • All the vehicles are covered by tarpaulin sheet during the transportation of the mineral. • Water sprinkling is carried out twice a day.
27.	Prior permission from the Competent Authority shall be obtained for extraction of ground water, if any.	Noted and agreed.
28.	Action plan for implementation with respect to suggestions/ improvements and recommendations made during public consultation/hearing (as applicable) shall be submitted to the Ministry and the State Govt. within six months. (no public hearing is conducted for projects less than 5 ha area of B2 category)	Not Applicable Public hearing will not be conducted because the Project falls under B2 category with Lease area 1.01 Hect which is less than 5 ha.
29.	A final mine closure plan, along with details of	Noted and agreed.

	Corpus Fund, shall be submitted (if applicable) to the RO Ministry of Environment & Forests & DEIAA, SEIAA UP, 5 years in advance of final mine closure for approval.	
30.	Solid waste material viz gutkha rappers, plastic bags, glasses etc. to be generated during project activity will be separately stored in bins and managed as per Solid Waste Management rules.	Solid Waste material viz gutkha rappers, plastic bags, glasses etc. are collected and disposed of as per Municipal Solid Waste Management Rule.
31.	Issues raised during public presentation be strictly complied during operation phase. (no public hearing is conducted for projects less than 5 ha area of B2 category).	Not applicable As no public hearing will be conducted for projects less than 5 ha area of B2 category.
32.	Project proponent should maintain a register for information on (a) Quantity of material excavated / collected (b) manpower and (c) Number of Trucks deployed for transportation of mineral per day.	Noted and it will be Complied.
33.	In case project falling within 10 Km area of wild life sanctuaries a clearance from the National Board of Wild Life is to obtain even eco-sensitive zone (ESZ) has not been earmarked.	Not applicable As the project does not fall within 10 km area of Wild life Sanctuaries.
34.	Project does not fall under any buffer zone of no-development as declared/identified under any law.	The Project Proponent will be ensured that there is no any activity identified/declared under any law within 10 km Buffer Zone.
35.	33% Green belt development shall be carried out considering CPCB guidelines including selection of plant species and in consultation with the local DFO/ Agriculture Department Herbs and shrubs shall also form a part of aforestation program besides tree plantation. The company shall involve local people for plantation program. Details of year wise afforestation program including rehabilitation of mined out area shall be submitted to the Regional Office, MoEF, Gol, DEIAA Mirzapur every year.	Noted and Complied.

Annexures

Sl. No.	Contents
1.	Annexures 1: ID Proof & Authorization Letter
2.	Annexures 2: CTO
3.	Annexures 3: Lease deed
4.	Annexures 4 : Approved Miming Plan
5.	Annexures 5: Lab Report
6.	Annexures 6: Site Photographs

Annexure- I

ID PROOF

&

AUTHORIZATION LETTER

J.A.M. MARBEL AND MINERALS

TO WHOM SO EVER IT MAY CONCERN

I, Mr. Mata Prasad, authorize my Partner Mr. Anurag Yadav on my behalf to represent /sign all papers/ documents related to Environmental Clearance at the office of Directorate of Environment, Uttar Pradesh.

Mata Prasad

Date: 21.09.2023

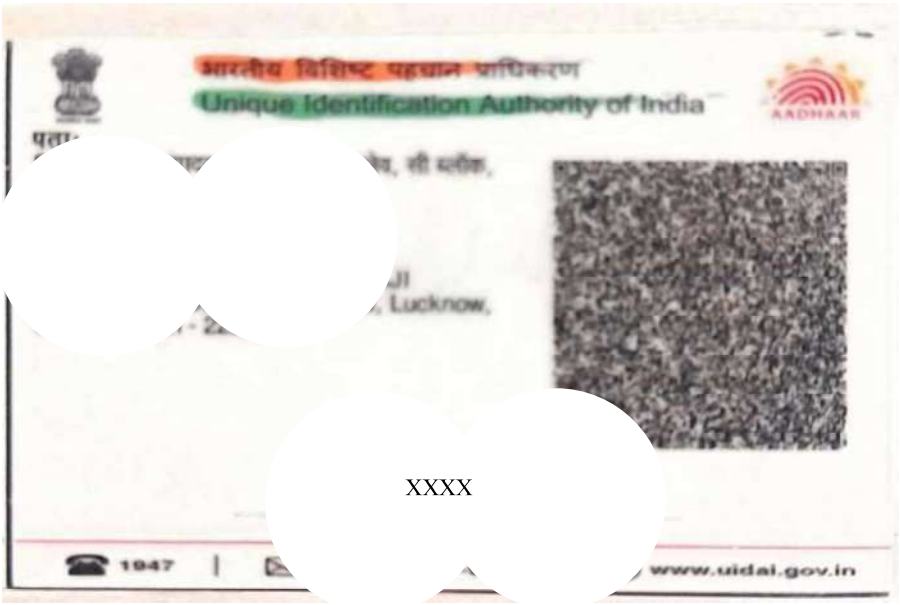
For: Shri. Mata Prasad

(Partner)


आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
स्थायी लेखा संख्या कार्ड
Permanent Account Number Card
24122020


आयकर विभाग
INCOME TAX DEPARTMENT
भारत सरकार
GOVT. OF INDIA
Signature


भारत सरकार
Government of India
आधार
Download Date: 10/01/2021
Issue Date: 14/12/2020
XXXX
मेरा आधार, मेरी पहचान


भारतीय विशिष्ट पहचान प्राधिकरण
Unique Identification Authority of India
AADHAAR
Lucknow,
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www.uidai.gov.in

Annexure- II

CTO

Uttar Pradesh Pollution Control Board
Building. No TC-12V Vibhuti Khand, Gomti Nagar, Lucknow-226010
Phone:0522-2720828,2720831, Fax:0522-2720764, Email: info@uppcb.in, Website: www.uppcb.com

184746/UPPCB/Sonebhadra(UPPCBRO)/CTO/both/MIRZAPUR/2023 **Date: 17/06/2023**

To,

M/s

J A M MARBLE AND MINERALS

Arazi No. 180/2, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur ,MIRZAPUR,

Application Id-21282137

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **J A M MARBLE AND MINERALS** located at **Arazi No. 180/2, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur ,MIRZAPUR,**. subject to the provisions of **the Water Act, Air Act** and the orders that may be made further and subject to following terms and conditions :-

1. This CCA J A M MARBLE AND MINERALS **granted for the period from 17/06/2023 to 31/12/2027** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Building Stone (Sand Stone)	30000	Cubic Meters/Year

2. Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	**1.0 KLD**	**Septic Tank**	**Soak Pit**

(ii) Trade Effluent Treatment and Disposal :-The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard

(iv) Sewage Treatment and Disposal :- The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality.In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Dust emission during manual mining, transportation and loading/unloading of Building Stone (Sand Stone).			Particulate Matter	water sprinkling system and Green Belt for controlling dust emission.

Emmission Quality Standards

S No.	Stack no	Parameters	Standards
1		Particulate Matter	Ambient Air Standard as per E(P) Act 1986.

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 will results in legal action under the aforesaid Acts and Rules.
7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-http://www.upecp.in/TrainingSession.aspx for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.
8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production-capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. This consent is valid for production of Building Stone (Sand Stone)- 30000 Cu Meter/Year by opencast and semi mechanized mining in 1.01 hectare leased area at Arazi No. 180/2, Village-Bhagautidei, Tehsil-Chunar, District-Mirzapur.
2. The unit shall submit the latest copy of Audited Balance Sheet/C.A. Certificate (Fixed Assets+ Current Assets - Current Liabilities) for verification of the Consent fee within 15 days.
3. Mining unit shall comply with the conditions of Environmental Clearance issued by District Level Environment Impact Assessment Authority (DEIAA) vide vide Letter no. 101/Parya/DEAC/Sandstone/MZP/2016 Dated- 16.08.2016 and submit its compliance report to UPPCB.
4. The proponent shall ensure the compliance of Hon'ble NGT orders passed in the OA No. 521/2022 Sampoornanand Vs State of U.P. in connection with adverse effects on the public and environment due to illegal mining and blasting at higher intensity than the prescribed standard. Mining shall not be done till the resumption of mining activity by Hon'ble NGT.
5. In compliance of Hon'ble NGT order dated 24.04.2023, mining shall be done only after getting permission from District Administration.
6. Controlled blasting techniques with sequential blasting shall be adopted. The blasting shall be carried out in the daytime only.
7. The proponent shall submitted compliance report of condition imposed in EC within every six month.
8. The proponent shall install Ambient Air monitoring station as per condition imposed in Environment Clearance.
9. The proponent shall establish Water sprinkling arrangement for dust suppression.
10. The proponent shall establish Effluent treatment system to treat the waste water from the mine.
11. The proponent shall submit the Ambient air quality monitoring report of impact zone/buffer zone and at the corners of mining lease on quarterly basis to the Board.
12. If the lease agreement expires prior to 31-12-2027, then the validity of this CTO shall stand expired simultaneously with the expiry of mining lease.
13. Mining shall be done as per EC issued by DEIAA and directions given by Mining Department/District Administration.
14. Unit shall develop and maintain green belt as per the conditions of Environmental Clearance.
15. Unit shall not withdrawal ground water for any industrial activity without obtaining necessary permission from UPGWA.
16. The domestic effluent shall be treated through septic tank/soak pit or provide mobile toilet facility. Industry shall maintain ZLD.
17. Unit shall make water sprinkling arrangement through Tankers for dust suppression at different sources of dust emission during mining, transportation, loading and unloading of Building Stone (Sand Stone).
18. Unit should operate and maintain installed water sprinkler system effectively and continuously to achieve the standards prescribed under E(P) Rules, 1986.
19. Unit shall submit Ambient air monitoring reports of NABL accredited laboratory on quarterly basis to the Board.
20. All trucks, tractors used in transportation of Building Stone (Sand Stone) shall be covered by canvas sheet to prevent dust emission.
21. Water will be sprayed after loading activity (if Building Stone (Sand Stone) collected could be dry condition)
22. The dust suppression measures like water spraying will be done on the haul roads and working areas.
23. Industry should comply with the provisions of Hazardous and Other waste (Management & Trans boundary Movement) Rules 2016.
24. Solid waste should be disposed in such manner, so that no water, air and soil pollution takes place.

25. Industry shall abide by directions given by Hon'ble Court, Hon'ble NGT, MoEF&CC, Central Pollution Control Board, UPPCB and District Administration for protection and safe guard of environment from time to time.
26. Industry shall comply with the relevant provisions of Environmental Laws.
27. If closure order is issued by CPCB or UPPCB against the unit, then CTO issued earlier will remain suspended during the closure period and after ensuring the compliance and after revocation of closure order, the CTO will automatically be effective with additional conditions mentioned in the closure revocation order.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.06.17 23:59:37 +05'30'

Chief Environmental Officer (circle-2)

Copy to:

Regional Officer, UPPCB, Sonbhadra with direction to send the compliance report of CTO conditions on quarterly basis.

RAJENDRA SINGH Digitally signed by RAJENDRA SINGH Date: 2023.06.17 23:59:46 +05'30'

Chief Environmental Officer (circle-2)

मिशन LiFE - पर्यावरण के लिए जीवन शैली

(Lifestyle For Environment)

जनसहभागिता का सन्देश

- स्वच्छता – देशसेवा में अपने परिवेश की स्वच्छता हेतु अपना सक्रिय योगदान सुनिश्चित करें
- संकल्प लें -एकल उपयोग प्लास्टिक उत्पाद जैसे कप, तश्तरी, चम्मच, स्ट्रॉ, ईयरबड्स आदि का उपयोग न हो एवं पर्यावरण अनुकूल विकल्पों जैसे कागज/पत्तों से बने दोने या कटलरी को प्राथमिकता दी जाय |
- एकल उपयोग प्लास्टिक उत्पाद के प्रयोग को रोकने एवं प्लास्टिक बैग के बजाय कपड़े के थैले का उपयोग करने मात्र से 375 मिलियन टन ठोस (प्लास्टिक) कचरे का उत्सर्जन बचाया जा सकता है
- चक्रीय अर्थव्यवस्था (सर्कुलर इकोनॉमी) का समुचित कार्यान्वयन वर्ष 2030 तक लगभग 14 लाख करोड़ रुपये की अतिरिक्त बचत उत्पन्न कर सकता है | वेस्ट /अपशिष्ट फेकने के पूर्व सोचें, ये किसी का संसाधन तो नहीं ...?
- अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को कचरे में फेकने से रुकें | इसके उपयुक्त निस्तारण हेतु इसे प्राधिकृत ई – वेस्ट रीसाइकलर को दें | प्राधिकृत ई-रीसाइक्लिंग इकाई में अनुपयोगी इलेक्ट्रिक / इलेक्ट्रॉनिक उत्पाद को देने मात्र से 0.75 मिलियन टन तक ई-कचरे का पुनर्चक्रण किया जा सकता है एवं ई-कचरे के विषम पर्यावरणीय दुष्प्रभाव से बचा जा सकता है
- बाहर जाते समय - सोचें कि क्या आपको वास्तव में परिवहन की आवश्यकता है - वह भी क्या व्यक्तिगत रूप से ? छोटी दूरी के लिए पैदल चलना पसंद करें, अथवा सम्भव हो तो कार पूल के रूप में संसाधन को साझा करें अथवा सार्वजनिक परिवहन पर विचार करें
- घरेलू स्तर पर कम से कम ठोस अपशिष्ट का उत्सर्जन करें और इनका प्रथाक्कीकरण करें
- उपयोगी शेष खाद्य सामग्री आपके स्वयं प्रयास अथवा निकटस्थ सक्रिय स्वयं सेवी संस्थाओं की सहायता से समाज के वंचित वर्ग तक पहुंचाई जा सकती है | वहीं अनुपयोगी भोजन /खाद्य सामग्री को कंपोस्ट (वर्मी कम्पोस्ट) करने से 15 अरब टन भोजन को नष्ट होने से बचाया जा सकता है
- ध्यान रखें - उपयुक्त नल और शावर के उपयोग से पानी की खपत को 30 - 40% तक कम किया जा सकता है। एवं उपयोग में न होने पर नलों को बंद रखने मात्र से 9 ट्रिलियन लीटर पानी बचाया जा सकता है
- ट्रैफिक लाइट/रेलवे क्रॉसिंग पर कार/स्कूटर के इंजन बंद करने मात्र से 22.5 बिलियन kWh तक ऊर्जा की बचत हो सकती है
- परम्परागत बल्ब के स्थान पर CFL का उपयोग बिजली की खपत में प्रभावी कमी लाते हैं | उपयोग में न होने पर बिजली उपकरणों को बंद करें | स्टार रेटेड विद्युत उपकरणों के उपयोग को प्राथमिकता दें

हमारे द्वारा अपनी जीवन शैली की प्राथमिकताओं का उचित और पर्यावरण अनुकूल पुनर्निर्धारण समाज और पर्यावरण के प्रति हमारा दायित्व है |

Annexure- III

LEASE DEED

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु.5000

पाँच हजार रुपये

Rs.5000

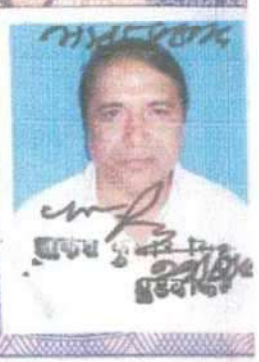
FIVE THOUSAND

सत्यमेव जयते

INDIA

मुख्य कोषाधिकारी

23 AUG 2016



उत्तर प्रदेश UTTAR PRADESH

BR 322399

प्रपत्र एम0एम0 3

खनन पट्टे का आदर्श प्रपत्र

उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 के नियम–14 के अधीन तथा जिलाधिकारी, मीरजापुर के खनन पट्टा स्वीकृत दिनांक–27.07.2016 ई0 के क्रम में।

यह अनुबन्ध आज दिनांक–26.8.2016 को उत्तर प्रदेश के राज्यपाल के बीच (जिन्हें आगे "राज्य–सरकार" कहा गया है, जिस पदावली में यदि सन्दर्भ से ऐसा ग्राह्य हो, उत्तराधिकारी तथा अभिहस्तांकिती भी सम्मिलित समझे जायेंगे) एक पक्ष और.....

मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स, पा0 श्री माता प्रसाद पुत्र श्री राम प्रसाद निवासी ग्राम–पहाड़पुर, तहसील–नरैनी, जनपद–बांदा पेशा ठेकेदारी (जिसे आगे "पट्टेदार" कहा गया है जिस पदावलि में, यदि सन्दर्भ से ऐसा ग्राह्य हो, उसके दायाद, निष्पादक, प्रशासक और प्रतिनिधि भी सम्मिलित समझे जायेंगे) दूसरा पक्ष.....

चूंकि पट्टेदार ने उत्तर प्रदेश उप खनिज (परिहार) नियमावली, 1963 (जिसे आगे "उक्त नियमावली" कहा गया है) के अनुसार राज्य सरकार को निम्नलिखित अनुसूची के भाग–1 में वर्णित भूमि 02.50 एकड़ के निमित्त खनन पट्टे के लिए प्रार्थना–पत्र दिया है और उसने राज्य सरकार के पास 40,625/–रूपये की धनराशि प्रतिभूति के रूप में तथा रू0 5000/– की धनराशि खनन पट्टे हेतु प्रार्थना पत्र के लिए जमा कर दी है। यह इस बात का साक्ष्य है कि उपस्थापन पत्र और निम्नलिखित अनुसूची द्वारा रक्षित और उनमें दिये गये और पट्टेदार की ओर से भुगतान किये जाने वाले पालन और सम्पादन किये जाने वाले किरायों, स्वामित्वों, प्रसंविदाओं तथा अनुबंधों के प्रतिफल में राज्य सरकार एतदद्वारा पट्टेदार, को निम्नलिखित प्रदान व पट्टान्तरित करती है– ईमारती पत्थर (सैण्ड स्टोन) (जिसे आगे और अभिदिष्ट अनुसूचि में "उप खनिज" कहा गया है) की समस्त खानें, तल्प (Beds), सदरसीम्स (Viens) जो अचुसूची के भाग–1 में अभिदिष्ट भूमि में या उसके नीचे स्थित हो, पड़ी हो या हों, उन स्वतंत्रताओं या अधिकारों तथा

खान अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

जिलाधिकारी मीरजापुर

DILIP KUMAR PATHAK
Stamp Seller Collectrate Compound Mzp.

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु 5000 Rs.5000

पाँच हजार रुपये FIVE THOUSAND RUPEES

सत्यमेव जयते

INDIA

मुख्य कोषाधिकारी 23 AUG 2016

उत्तर प्रदेश UTTAR PRADESH BR 322400

2.

विशेषाधिकारों के साथ जिनको इसके सम्बन्ध में, उन निबन्धनो तथा शर्तो के अधीन रहते हुए प्रयोग या उपयोग किया जायेगा, जो ऐसी स्वतंत्रताओं, अधिकारों तथा विशेषाधिकारों के प्रयोग तथा उपयोग करने के बारे में हो, ईमारती पत्थर (सैण्डस्टोन) सिवाय इसके और इसमें से आरक्षित उक्त नियमावली में उल्लिखित स्वतंत्रताएँ, अधिकार तथा विशेषाधिकार राज्य सरकार में पट्टान्तरित हो जायेंगे। पटटाविलेख निष्पादन के दिनांक से दस वर्ष की आगामी अवधि के लिये पट्टेदार का एतद्द्वारा दिये और पट्टान्तरित ऐसे भू–गृहादि धारण करना, जिसमें खनिज निकलने लगे और राज्य सरकार को उक्त अनुसूची के भाग–2 में उल्लिखित कई किरायों और स्वामित्वों का भुगतान उसमें विनिर्दिष्ट भिन्न–भिन्न समयों पर होनें लगें, किन्तु प्रतिबन्ध यह है कि ऐसा उक्त भाग में उपबन्धो के अधीन हो, और पट्टेदार एतद्द्वारा राज्य सरकार के साथ प्रसंविदा करता है और राज्य सरकार एतद्द्वारा पट्टेदार के साथ प्रसंविदा करती है, जैसा कि उक्त नियमावली में अभिव्यक्त है: और एतद्द्वारा इसके साथ दिये गये पक्षों के बीच में परस्पर सहमत हुआ है और जैसा कि उक्त अनुसूची के भाग–3 में अभिव्यक्त है।

(उपर अभिदिष्ट अनुसूची)

भाग–1

इस पट्टे का क्षेत्रफल

पट्टे का क्षेत्रफल और स्थान वह समस्त भूखण्ड जो जिला–मीरजापुर, तहसील–चुनार के अन्तर्गत परगना–भगवत स्थान ग्राम–भगौतीदेयी पर स्थित है और जिसकी भूखण्ड संख्या–180/2 है तथा जिसमें– 02.50 एकड़ क्षेत्र है, जो यहाँ संलग्न नक्शे में चिन्हित है और उसे लाल रंग से रेखांकित किया गया है और जिसकी सीमायें निम्नलिखित है:–

उत्तर में–	आ0सं0 180/2 का शेष भाग
दक्षिण में–	आ0सं0 180/2 का शेष भाग
पूरब में–	आ0सं0 180/2 का शेष भाग
पश्चिम में–	आ0सं0 180/2 का शेष भाग

मुख्य अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

नरैनी बांदा

DILIP KUMAR PATHAK
Stamp Salesman Collectrate Compound Mzp.

पट्टा विलेख

(10 वर्ष)

प्रतिफल	मालियत	औसत वार्षिक किराया	फीस रजिस्ट्री	नकल व प्रति शुल्क	योग	पृष्ठों की संख्या
1,671,000.00			20,000.00	80	20,080.00	22

राज्य सरकार वजरिये श्रीमान जिलाधिकारी मीरजापुर

[redacted]

व्यवसाय

निवासी स्थायी मीरजापुर

अस्थायी पता

ने यह लेखपत्र इस कार्यालय दिनांक 29/8/2016 समय 12:15PM

वजे निबन्धन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अवधेश कुमार रावत(प्र)
उपनिबन्धक
चुनार
29/8/2016

निष्पादन लेखपत्र वाद सुनने व समझने मजमून व प्राप्त धनराशि रू. प्रलेखानुसार उक्त

पट्टा दाता

पट्टा गृहीता

श्री माता प्रसाद मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स पा0
पुत्र श्री राम प्रसाद
पेशा ठेकेदार
निवासी पहाडपुर नरैनी बांदा

इस बात से संतुष्ट हो जाने पर कि इस लेखपत्र का निष्पादन श्री राज्य सरकार वजरिये श्रीमान जिलाधिकारी मीरजापुर [redacted] ने अपने पद के अधिकार से किया है इसलिये उनकी उपस्थिति और हस्ताक्षरों की आवश्यकता नही है, और लेखपत्र रजिस्टीकरण के लिए स्वीकार किया गया।

ने निष्पादन स्वीकार किया ।

जिनकी पहचान अशोक कुमार मिश्र
रमाकान्त मिश्र

पेशा ठेकेदार

निवासी बिहारा पीलीकोठी चित्रकूट

व मो0 शाह
जमात अली

पेशा ठेकेदार

निवासी हरहरपुर डुन्डा शुभाली बरेली

ने की ।

प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे नियमानुसार लिये गये

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अवधेश कुमार रावत(प्र)
उपनिबन्धक
चुनार
29/8/2016

उपनिबन्धक सब रजिस्ट्रार, चुनार, जिला मीरजापुर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु.5000 Rs.5000

पाँच हजार रुपये FIVE THOUSAND RUPEES

सत्यमेव जयते

INDIA

उत्तर प्रदेश UTTAR PRADESH 3. BR 322401

एतद्पश्चात जिसे "उक्त भूखण्ड" कहा गया है।

भाग–2

इस पट्टे द्वारा आरक्षित अपरिहार्य भाटक और स्वामित्व

अपरिहार्य भाटक या स्वामित्व का, जो इनमें से अधिक हो, भुगतान करना–

(1) पट्टेदार पट्टे के प्रत्येक वर्ष के लिये प्रत्येक खनिज के सम्बन्ध में, इस भाग के खण्ड–(2) में विनिर्दिष्ट अपरिहार्य भाटक का वार्षिक भुगतान करेगा। प्रतिबन्ध यह है कि पट्टेदार प्रत्येक खनिज के सम्बन्ध में अपरिहार्य भाटक या स्वामित्व का, जो धनराशि इसमें से अधिक हो, देनदार होगा, किन्तु दोनों का नहीं।

अपरिहार्य भाटक की दर और उसका भुगतान करने की रीतिः–

इस भाग के खण्ड (1) के उपबन्ध के अधीन रहते हुये पट्टे की अवधि में पट्टेदार राज्य सरकार को इस अनुसूची के भाग–1 में वर्णित और पट्टान्तरित (demised) भूमि के प्रति खनिज प्रति एकड़ वार्षिक अपरिहार्य भाटक निम्नलिखित दर/दरों पर या ऐसी संशोधित दर/दरों पर भुगतान करेगा, जो पट्टेदार को राज्य सरकार द्वारा लिखित रूप से संसूचित किया जायेगा/किये जाएंगेः–

उपखनिज का नाम	प्रति एकड़ निश्चित किया गया अपरिहार्य भाटक	पट्टान्तरित भूमि का क्षेत्रफल	देय अपरिहार्य भाटक	एक वर्ष में देय कुल अपरिहार्य भाटक
1	2	3	4	5
इमारती पत्थर (सैण्ड स्टोन)	रू0 65,000.00	02.50 एकड़	रू0 16,25,000.00	रू0 1,62,500.00

उक्त देय वार्षिक अपरिहार्य भाटक का भुगतान अग्रिम रूप से प्रत्येक वर्ष में दिनांक– 26.7.2016, 26.7.2017, 26.7.2018, 26.7.2019, 26.7.2020, 26.7.2021, 26.7.2022, 26.7.2023, 26.7.2024, 26.7.2025 को पट्टेदार द्वारा किया जायेगा।

अपरिहार्य भाटक का राज्य सरकार के प्रति भुगतान पट्टा वर्ष के पूरा होने के एक माह के भीतर उस जिले के मुख्यालय के राजकीय कोषागार में, जिसमें धृत पट्टा

जिला अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

DILIP KUMAR PATHAK
Stamp Saleer Collectrate Compound Mzp.

पट्टा दाता

Registration No.: 6515 Year : 2016 Book No. : 1

0101 राज्य सरकार बजरिये श्रीमान जिलाधिकारी मीरजापुर

मीरजापुर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु.5000 Rs.5000

पाँच हजार रुपये FIVE THOUSAND RUPEES

INDIA

उत्तर प्रदेश UTTAR PRADESH 4. BR 322261

स्थित हो, ऐसा लेखा शीर्षक के अर्न्तगत जमा करके, जैसा कि समय–समय पर विनिर्दिष्ट किया जाय, प्रति वर्ष किया जायेगा।

(3) स्वामित्व की दर और उसके भुगतान की रीतिः–

इस भाग के खण्ड (1) के नियमों के उपबन्धो के रहते हुये पट्टेदार पट्टे की अवधि में राज्य सरकार को ऐसे समयों पर और ऐसी रीति सें, जो राज्य सरकार विहित करें, पट्टे पर दिये हुये क्षेत्र से उसके द्वारा हटाया गया/हटाये गये किसी खनिज/किन्ही खनिजों के सम्बन्ध में उक्त नियमावली की प्रथम अनुसूची में तत्समय विनिर्दिष्ट दर पर स्वामित्व का भुगतान करेगा।

(4) साधारण बालू और मोरम का पट्टा न होने के कारण इस प्रस्तर में उल्लिखित शर्त लागू नहीं होगा।

(5) अपरिहार्य भाटक और स्वामित्व कटौती आदि मुक्त होगें:–

इस भाग में उल्लिखित अपरिहार्य भाटक और स्वामित्व का भुगतान बिना किसी कटौती के राज्य सरकार को निश्चित तिथि पर और ऐसी रीति से किया जायेगा जो राज्य सरकार विहित करे। पट्टे पर स्वीकृति उप खनिज के परिवहन हेतु प्रपत्र एम0एम0–11 प्राप्त करने के लिये पट्टेदार देय स्वामित्व (रायल्टी) का भुगतान अग्रिम रूप से करेगा।

(6) स्वामित्व के संगणन की रीतिः–

उक्त स्वामित्वों के संगणन करने के प्रयोजनों के लिये पट्टेदार खान से संग्रह किये गये खनिज/खनिजों का और उसको/उनको भेजनें की रीति का सही–सही लेखा रखेगा, जिसमें वह परिवहन की प्रणाली, वाहन की निबन्धन संख्या, वाहन के प्रभारी व्यक्ति, वाहन द्वारा परिवहन किये खनिज/खनिजों का विवरण और परिणाम का उल्लेख करेगा, जो प्रपत्र एम0एम0–11 में पास जारी करेगा और ऐसे अन्य विवरणों का उल्लेख करेगा, राज्य सरकार सामान्य या विशेष आदेश आदेश द्वारा विनिर्दिष्ट करे। नियम–66 के अधीन प्राधिकृत अधिकारी या ऐसे अन्य अधिकारी जिन्हे राज्य सरकार नियमावली के अधीन समय–समय पर प्राधिकृत करें, स्टाक में रखें गये और निर्यात किये जाने वाले या प्रपत्र एम0एम0–11 में उल्लिखित खनिज/खनिजों का

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.622/5000 जे० ए० एम० मार्बल एण्ड मिनरल्स पा० माता प्रसाद नि० पहाड़पुर नैनी बां

अजय कुमार सिन्हा स्टाम्प वेण्डर
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लाइसेंस नं0-17
24-2-96

पट्टा गृहीता

Registration No. : 6515 Year : 2016 Book No. : 1

0201 माता प्रसाद मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स पा0
राम प्रसाद
पहाडपुर नैनी बांदा
ठेकेदार

उपनिबंधक सब रजिस्ट्रार, चुनार, जिला मीरजापुर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

रु.5000 Rs.5000

पाँच हजार रुपये FIVE THOUSAND RUPEES

सत्यमेव जयते

INDIA

मुख्य कोषाधिकारी मीरजापुर

उत्तर प्रदेश UTTAR PRADESH 5. BR 322262

लेखा उसके/उनके भार का परिणाम की जॉच कर सकता है। पट्टेदार प्रतिवर्ष जिलाधिकारी और भूतत्व एवं खनिकर्म निदेशालय, के क्षेत्रिय कार्यालय को पूर्ववती तिमाही के पन्द्रह दिनों के भीतर जुलाई, अक्टूबर, जनवरी और अप्रैल में प्रपत्र एम0एम0–12 में तिमाही विवरणी प्रस्तुत करेगा और यदि विवरणी नियत समय के भीतर प्रस्तुत नहीं की जाती है तो पट्टेदार चूक के प्रत्येक अवसर पर 2000/–(दो हजार रूपये) की धनराशि का भुगतान करेगा।

(7) प्रपत्र एम0एम0–11 का भुगतान के आधार पर दिया जानाः–

पट्टेदार, जिलाधिकारी के कार्यालय से प्रपत्र एम0एम0–11 की पुस्तिका, जैसा नियमावली के नियम–70 के (1) में अपेक्षित है, भुगतान करने पर प्राप्त करेगा।

(8)–नियत समय पर भाटक, स्वामित्व आदि का भुगतान न करने पर कार्यवाहीः

यदि पट्टेदार द्वारा इस उपस्थापन पत्र के निर्बन्धनों और शर्तों के अधीन किसी भाटक, स्वामित्व या राज्य सरकार को देय किसी अन्य धनराशि का भुगतान विहित समय के भीतर नहीं किया जाता है तो वह ऐसे अधिकारी के प्रमाण–पत्र पर, जिसे राज्य सरकार सामान्य या विशेष आदेश द्वारा विनिर्दिष्ट करें, उसी प्रकार से वसूल की जा सकेगी, जिस प्रकार से मालगुजारी का बकाया वसूल की जाती है।

(9)– उप खनिजों की स्वामित्व/वार्षिक अपरिहार्य भाटक की दरों का पुनरीक्षण प्रत्येक तीन वर्ष पर किया जायेगा।

(10)– पट्टेधारक स्वीकृति के तीन मास के अन्दर भारतीय खान ब्यूरो द्वारा अनुमोदित प्राविधिक व्यक्ति से स्वीकृत क्षेत्र की खनन योजना तैयार करा कर जिलाधिकारी के माध्यम से निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उत्तर प्रदेश, लखनऊ को अनुमोदन हेतु प्रस्तुत करेगा। उसके पश्चात ही नियमावली–1963 के नियम–34 के प्राविधानो के अन्तर्गत प्रस्तुत खनन योजना के अनुसार खनन कार्य प्रारम्भ करेगा। यदि पट्टेदार अनुमोदित खनन योजना के प्रतिकूल खनन कार्य करता पाया जायेगा तो उसके विरूद्ध दण्डात्मक कार्यवाही करने के साथ ही खनन पट्टा निरस्तीकरण की कार्यवाही की जायेगी।

कोषाधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

1623
5000

जे० एच० एम० मोबिल एण्ड मिनरल्स प्रा० मातापुलाद लि० बहाइपुर नैनी

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लाइसेंस नं0-17

गवाह

Registration No.: 6515 Year : 2016 Book No. : 1

W1 अशोक कुमार मिश्र

रमाकान्त मिश्र

बिहारा पीलीकोठी चित्रकूट

ठेकेदार

W2 मो0 शाह

जमात अली

हरहरपुर डुन्डा शुमाली बरेली

ठेकेदार

भारतीय गैर न्यायिक INDIA NON JUDICIAL

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रु. 5000 पाँच हजार रुपये

Rs. 5000 FIVE THOUSAND RUPEES

INDIA

मुख्य कोषाधिकारी

उत्तर प्रदेश UTTAR PRADESH

BR 321501

(11)– नियमावली–1963 के नियम–36 के प्राविधानों के अन्तर्गत पट्टेदार प्रत्येक आगामी मास की दस तारीख तक विगत मास में खनिज की विभिन्न श्रेणी के उत्पादन एवं निकासी की मात्रा का घनमीटर में विवरण जिलाधिकारी एवं निदेशालय के सम्बन्धित क्षेत्रीय कार्यालय को प्रस्तुत करेगा।

भाग–3

सामान्य उपबन्ध

(1)– नियमों, प्रसंविदाओ और शर्तो के भंग करने पर पट्टा समाप्त किया जा सकता है:

यदि पट्टेदार उत्तर प्रदेश उप खनिज (परिहार) नियमावली–1963 के किसी नियम या इस पट्टे की किसी प्रसंविदा और शर्त को भंग करे तो राज्य सरकार पट्टा समाप्त कर सकती है और प्रतिभूति जमा को पूर्णतः या अंशतः जब्त कर सकती है, किन्तु प्रतिबन्ध यह है कि पट्टा समाप्त किये जाने के पूर्व पट्टेदार को उक्त शर्त भंग करने का स्पष्टीकरण देने के लिये युक्तियुक्त अवसर दिया जायेगा। यदि पट्टेदार यथास्थिति, इस नियमावली या इस पट्टे के अधीन किसी अधिकारी द्वारा पारित किसी आदेश से क्षुब्ध है तो वह इस नियमावली के नियम–77 और 78 के अधीन अपील/पुनरीक्षण दायर कर सकता है।

(2)– पट्टेदार, पट्टे की समाप्ति पर अपनी सम्पत्तियों को हटायेगा:–

पट्टेदार इस उपस्थापन पत्र (Presentation) के आधार पर देय किराये और स्वामित्वों का पहले भुगतान और उन्मोचन कर चुकने पर, उक्त अवधि की समाप्ति पर या उसके शीघ्रतर समाप्ति पर या तद्पश्चात तीन कलेण्डर मास के भीतर (जब तक पट्टा इस भाग के खण्ड (1)के अधीन समाप्त न कर दिया जायें, और उस दशा में किसी समय ऐसी समाप्ति के पश्चात् कम से कम एक कलेंडर मास में और अधिक से अधिक तीन कलेण्डर मास में) अपने लाभ के लिये ऐसे सभी या किसी इंजन, मशीन, संयंत्र, भवन, संरचनाओं और अन्य निर्माण कार्य, परिनिर्माण (Erections) और स्थायी आवास–स्थानों को उखाड़ सकता है और हटा सकता है, जो उक्त भूमि में या उस पर

खान अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

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लाइसेंस नं0-17
23.12.96

सब रजिस्ट्रार, चुनार, जिला मीरजापुर, उत्तर प्रदेश

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

एक हजार रुपये ONE THOUSAND RUPEES

रु.1000 Rs.1000

सत्यमेव जयते

INDIA

उत्तर प्रदेश UTTAR PRADESH AW 135351

पट्टेदार द्वारा खनन किया गया हो, खड़े किये गये हों, स्थापित किये गये हों या रखे गये हों और जिन्हे पट्टेदार, राज्य को देने के लिये बाध्य नहीं है और जिन्हे राज्य सरकार खरीदने के लिये इच्छुक न हो।

(3)– पट्टे की समाप्ति के पश्चात तीन मास से अधिक समय तक छोड़ी गई सम्पति की जब्ती:

यदि उक्त अवधि की समाप्ति या उसके शीघ्रतर समाप्ति के पश्चात, तीन कलेण्डर मास के अन्त में उक्त भूमि में या उस पर कोई इंजन, मशीन, संयत्र, भवन, संरचनाएँ तथा अन्य निर्माण कार्य, परिनिर्माण और अस्थाई आवास–स्थान या अन्य सम्पत्ति रहे तो उनके सम्बन्ध में, यदि वे ऐसे लिखित नोटिस देने के पश्चात जिसमें जिलाधिकारी द्वारा पट्टेदार से उन्हे हटाने की अपेक्षा की गई हो, एक कलेण्डर मास के भीतर पट्टेदार द्वारा न हटाये जाएँ, यह समझा जायेगा कि वे राज्य सरकार की सम्पत्ति हो गई है और किसी प्रतिकर का भुगतान किये बिना या उसके संबंध में पट्टेदार को कोई हिसाब दिये बिना, उनकी बिक्री करके निस्तारण ऐसे रीति से किया जा सकता है, जो राज्य सरकार उचित समझे।

(4)– ठेकेदार के माध्यम से स्वामित्व और अपरिहार्य भाटक की वसूली करना:

यदि राज्य सरकार इस प्रकार निर्देश दे, तो पट्टेदार इस उपस्थापन–पत्र द्वारा संरक्षित स्वामित्वों और अपरिहार्य भाटक का भुगतान स्वामित्व की वसूली करने वाले ठेकेदारो को राज्य सरकार द्वारा नियम रीति से ऐसी अवधियों में करेगा, जो विनिर्दिष्ट की जायें।

(5)– नोटिसें:

इस उपस्थापना–पत्र द्वारा पट्टेदारो को दिये जाने के लिये अपेक्षित प्रत्येक नोटिस उक्त भूमि पर रहने वाले ऐसे व्यक्ति को लिखित रूप में दिया जायेगा, जिसे पट्टेदार ऐसी नोटिस प्राप्त करने के लिये नियुक्त करे और यदि इस प्रकार कोई नियुक्ति न की गई हो ऐसी प्रत्येक नोटिस पट्टेदार को रजिस्ट्रीकृत डाक द्वारा पट्टे में उसके अभिलिखित पते पर या भारत में ऐसे अन्य पते पर भेजी जायेगी, जिसे पट्टेदार

जिला अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

Avinash Kumar
Stamp Seller Collectorate
24.

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

एक हजार रुपये

ONE THOUSAND RUPEES

रु.1000

Rs.1000

सत्यमेव जयते

INDIA

19 AUG 2016

उत्तर प्रदेश UTTAR PRADESH

AW 135156

समय–समय पर लिखित रूप में राज्य सरकार को नोटिसों को प्राप्त करने के लिये दे और प्रत्येक ऐसी तामील पट्टेदारो पर उचित और वैध तामील समझी जायेगी और उसके सम्बन्ध में उसके द्वारा न तो आपत्ति की जायेगी और न उसे चुनौती दी जायेगी।

(6)– **स्टाम्प शुल्कः**

स्टाम्प शुल्क के प्रयोजन के लिये पट्टान्तरित भूमि से पूर्वानुमानित स्वामित्व प्रति वर्ष देय वार्षिक अपरिहार्य भाटक है।

(7)– **निदेशक, भूतत्व एवं खनिकर्म, उ0प्र0 अथवा जिलाधिकारी द्वारा पर्यावरण एवं पारिस्थितिकी सुरक्षा आदि के निर्देशः**

पर्यावरण एवं पारिस्थितिकी के दृष्टिकोण से खनन के उपरान्त भूमि के पुनर्स्थापन, मलबे के निस्तारण एवं वृक्षारोपण इत्यादि की कार्यवाही करने के लिये यदि निर्देश दिये जाते है तो पट्टेदार उनका अनुपालन करने के लिये बाध्य एवं उत्तरादायी होगा।

(8)– **खनन पट्टे की अवधि समाप्त हो जाने पर पट्टेदार के वे समस्त अधिकार, जो कि पट्टे के आधार पर उत्पन्न होते है, समाप्त हो जायेंगे और वह शान्ति पूर्वक क्षेत्र को शासन को समर्पित कर देगाः**

खनन कार्य से किसी वन–सम्पदा की क्षति का उत्तरदायित्व पट्टेदार पर होगा तथा खनन स्थान के समीप यदि वन सम्पदा की क्षति किसी अन्य व्यक्ति/व्यक्तियों द्वारा किया जाता है तो पट्टेदार का यह उत्तरदायित्व होगा कि वह उक्त क्षति की सूचना वन विभाग के स्थानीय अधिकारियों/कर्मचारियों को देगा। पट्टेदार अपने स्वीकृति खनन पट्टा क्षेत्र से उत्पादित उप खनिज के परिवहन हेत वन क्षेत्र में मार्ग का निर्माण वन विभाग के अधिकारियों की पूर्व अनुमति प्राप्त करके ही करेगा। वन मार्ग का उपयोग उप खनिज के परिवहन हेतु पट्टेदार को नहीं दिया जायेगा।

(9)– पट्टेदार अपने स्वीकृत खनन पट्टा क्षेत्र के अन्तर्गत ही नियमानुसार स्वीकृत उप खनिज का खनन करेगा और उसके बाहर के क्षेत्र में कोई खनन कार्य नहीं करेगा। पट्टे पर स्वीकृति क्षेत्र के आस–पास यदि किसी व्यक्ति/व्यक्तियों द्वारा

जिला अधिकारी मीरजापुर

प्रभारी अधिकारी खनिज, मीरजापुर

[illegible]

[illegible] बाद

Avinash Kumar Pathak
Stamp Saler Colle Trade Compo
24.8.

उपबंधक सब रजिस्ट्रार, बुआर, जिला - मुंगेर

भारतीय गैर न्यायिक INDIA NON JUDICIAL

भारत

एक हजार रुपये ONE THOUSAND RUPEES

रु.1000 Rs.1000

सत्यमेव जयते

INDIA

उत्तर प्रदेश UTTAR PRADESH 9. AW 135157

अवैधानिक रूप से खनन किया जाता है तो पट्टेदार इसकी सूचना सम्बन्धित अधिकारियों को देगा।

(10)– पट्टेदार द्वारा अपने पक्ष में प्राप्त किये गये समस्त प्रपत्र एम0एम0–11 (रवन्ना) का उपयोग केवल अपने खनन पट्टा क्षेत्र से उत्पादित उप खनिज की निकासी हेतु ही किया जायेगा।

(11)– पट्टेदार द्वारा अपने क्षेत्र से उत्पादित उपखनिज की निकासी सूर्योदय के पश्चात और सूर्यास्त के पूर्व तक की अवधि में ही किया जायेगा।

(12)– पट्टेदार माननीय सर्वोच्च न्यायालय के आदेशो के अनुपालन में जब्त किये गये उप खनिजों को क्षति नहीं पहुँचाएगा और उसकी सुरक्षा उसके निस्तारण होने तक प्रत्येक दशा में करेगा।

(13)– किसी भी दशा में स्वीकृत खनन पट्टा क्षेत्र से उत्खनित उप खनिजों का परिवहन, वन भूमि सें होकर नहीं किया जायेगा तथा भारतीय वन संरक्षण अधिनियम, 1980 के प्राविधानों, मा0 उच्चतम न्यायालय के आदेश दिनांक 12.12.1996 एवं उ0प्र0 उप खनिज (परिहार) नियमावली, 1963 के सभी नियमों व खनन पट्टो के सम्बन्ध में समय–समय पर निर्गत समस्त शासनादेशो का अनुपालन सुनिश्चित करना आवश्यक होगा।

(14)– स्वीकृत खनन पट्टा स्थल से किसी भी भिन्न स्थल पर उत्पादित उप खनिजों का भण्डारण नियमानुसार अनुज्ञप्ति प्राप्त किये बिना नहीं किया जायेगा।

(15)– खनन पट्टा क्षेत्र हेतु पर्यावरण स्वच्छता प्रमाण पत्र में दी गयी शर्तो का अनुपालन करना अनिवार्य होगा।

(16)– अवैध खनन करने अथवा वन सम्पदा को क्षति पहुँचाने पर खनन पट्टा निरस्त कर दिया जायेगा।

जिलाधिकारी
मीरजापुर

प्रभारी अधिकारी
खनिज, मीरजापुर

[illegible]

Avinash Kumar Patt
Stamp Seller Gole Grade Comp
24.8.

[illegible]

भारतीय गैर न्यायिक
भारत INDIA
रु. 500 FIVE HUNDRED RUPEES
पाँच सौ रुपये Rs. 500
सत्यमेव जयते
INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH Y 539450

(17)– खनन पटटा स्वीकृत क्षेत्र मे विस्फोटक/ब्लास्टिंग का प्रयोग अनुमति प्राप्त कर किया जायेगा।

इसके साक्ष्य के रूप में यह उपस्थापन–पत्र एतद्धीन आयी हुई रीति से ऊपर उल्लिखित दिन और वर्ष को निष्पादित किया गया।

उत्तर प्रदेश के राज्यपाल के लिये ओर उनकी ओर से:–

1. जे. पी. द्विवेदी खान अधिकारी मीरजापुर
2. कमलाशंकर उपाध्याय खनिज लिपिक, मीरजापुर
3. विक्रम बहादुर खनिज लिपिक, मीरजापुर

की उपस्थिति में जिलाधिकारी, मीरजापुर द्वारा हस्ताक्षरित।

1. अशोक कुमार मिश्र पुत्र रमाकान्त मिश्र नि० ग्रा० बिहरा पो० पीपीगंज थाना कोतवाली जिला चित्रकूट।
2. मो० शाह पुत्र जमाल अली नि० हरहरपुर हुन्डा शुभाली जनपद बरेली

की उपस्थिति मे पटटेदार द्वारा हस्ताक्षरित

खान अधिकारी मीरजापुर | प्रभारी अधिकारी खनिज, मीरजापुर | जिलाधिकारी मीरजापुर

(1). अशोक कुमार मिश्र पुत्र रमाकान्त मिश्र नि० बिहरा पो० पीपीगंज जि० चित्रकूट

अशोक कुमार मिश्रा

(2). मो० शाह पुत्र जमाल अली नि० हरहरपुर हुन्डा शुभाली जनपद बरेली.

मो० शाह

[illegible] नगर [illegible]
नगर [illegible]
नगर [illegible]

Avinash Kumar Pathak
Stamp Saleer Collectorate Compound Mirzapur
24.8.16

आज दिनांक 29/08/2016 को
वही सं. 1 जिल्द सं. 3416
पृष्ठ सं. 23 से 44 पर कमांक 6515
रजिस्ट्रीकृत किया गया ।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अवधेश कुमार रावत(प्र)
उपनिबन्धक
चुनार
29/8/2016

उपनिबन्धक सब रजिस्ट्रार, चुनार, जिला - मिर्जापुर

Annexure- IV

Approved Mining Plan

COPY FOR LESSEE

MINE PLAN

AND PROGRESSIVE MINE CLOSURE PLAN

(Submitted under Rule 34 of U.P. MMCR-1963)

FOR

BUILDING STONE (SANDSTONE)

AT

VILLAGE – BHAGAUTIDEI, TEHSIL-CHUNAR, DISTRICT- MIRZAPUR (U.P)

AT ARAJI NO. -180/2

AREA 2.50 ACRE [1.01 HA]

LEASE PERIOD – TEN YEARS

(FROM THE DATE OF EXECUTION)

APPLICANT/LESSEE

M/S J.A.M MARBLE & MINERALS

PARTNER – SRI MATA PRASAD

S/O SRI RAM PRASAD

R/O –VILL- PAHADPUR, TEHSIL- NARAINI

DISTRICT- BANDA (U.P)

(अनिल कुमार शर्मा)
ज्येष्ठ खान अधिकारी
भूतत्व एवं खनिकर्म निदेशालय
लखनऊ

Directorate of Geology and Mining, U.P.
No. 897 15 29/7/16
RECEIVED

PREPARED BY

UMESH PRATAP SINGH CHAUHAN

RQP/DDN/165/2005/A

(VALID UPTO 15.03.2025)

4 366 VIKASH NAGAR, LUCKNOW 226022 PHONE
Email:ups.chauhan@rediffmail.com

PREPARED ON 25.07.2016

INDEX

25/07/2016

M.S.
Mining & E
RQP/DL

LIST OF ANNEXURE

I CONSENT LETTER FROM APPLICANT

II LEASE DEED/COPY OF L.O.I/OTHER RELEVANT PAPERS

III COPY OF RQP CERTIFICATE

LIST OF PLATES

1. LOCATION PLAN
2. TOPOSHEET MAP
3. GOGGLE MAP SHOWING 5 KM AREA
4. CADASTRAL MAP
5. SURFACE GEOLOGICAL PLAN
6. GEOLOGICAL SECTIONS
7. ULTIMATE/CONCEPTUAL PLAN
8. WORKING PLAN
9. PROGRESSIVE MINE CLOSURE PLAN

INTRODUCTION

Mining is a major contributor (2'nd) to the national GDP (4%) occupying about 0.11% of total land area (329 m ha) and providing employment generation 1.1 million people (4 %) of the country **(Saviour, M.N)**

Mining is essentially a destructive development activity where ecology suffers at the altar of economy. Scientific mining operations accompanied by ecological restoration and regeneration of mined wastelands and judicious use of geological resources, with search for eco-friendly substitutes and alternatives must provide sensational revelation to the impact of mining on human ecosystem.

Sandstone reserves in India are spread over the states of Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Madhya Pradesh, Meghalaya, Mizoram, Karnataka, Orissa, Punjab, Rajasthan, Uttar Pradesh, Tamil Nadu and West Bengal. In Uttar Pradesh, sandstones suitable for making slabs and tiles are located in Agra, Mirzapur, Lalitpur, Allahabad and Sonbhadra districts. due to increasing demand of sandstones in development of parks, memorials and busts has led to increase in business for mine owners. However, present project pertains to aggregate mining.

In Uttar Pradesh, revenue generated from mining of Minor Minerals contributes 60% of total income generated from mining implying that mining of minor minerals is equally important to the state.

This proposal is being prepared for an area of about **1.01 Ha in village-Bhagautidei , Teh- Chunar, District- Mirzapur, Uttrar Pradesh.** Applicant **M/S J.A.M Marble & Minerals Partner. Sri Mata Prasad S/o Sri Ram Prasad** intends to mine out the mineral from this area. The applicant approaches us to develop a scientific, environment friendly mine plan for this area. His consent is attached as **Annexure—I.**

CHAPTER 1

1.0 GENERAL

a)	Name of the applicant	:	M/S J.A.M Marble & Minerals Partner. Sri Mata Prasad S/o Sri Ram Prasad
	Address		R/O –Vill- Pahadpur, Tehsil Naraini District- Banda (U.P)
	District		Banda
	State		Uttar Pradesh
	Pin Code		
	Phone		
b)	Status of the applicant		
	Private individual		Yes
	Cooperative		No
	Private Company		No
	Public Company		No
	Public Sector Undertaking		No
	Joint Sector Undertaking		No
c)	Mineral(s) which the applicant intends to mine		Building Stone (Sand Stone)
d)	Period for which the mining lease is required or granted / renewed		Lease Period -10 Years(From the date of Execution) As per Letter vide no.1321/86-2016-174/2016 Dated-13/07/2016 Copy of this letter & other relevant papers are attached as **Annexure II**
e)	Name of the RQP preparing the mining plan		Sri Umesh Pratap Singh Chauhan
	Address		4/366, Vikash Nagar, Lucknow-226022
	Phone		9415195706
	Fax		-
	Registration No.		RQP/DDN/165/2005/A
	Valid upto		15.03.2025
f)	Prospecting & Preparation of Mining Plan		Manish Kumar Shukla (Geologist) Under the guidance of RQP
	Address		4/366,VikashNagar, Lucknow-226022

CHAPTER 2

2.0 LOCATION

a)	Details of area (with location map)	:	Attached as **Plate No. 1**
	District and State		Mirzapur, Uttar Pradesh
	Taluka		Chunar
	Village		Bhagautidei
	Khasra No./ Plot No./ Block Range / Felling Series etc.		Plot No-180/2
	Area (hectares)		1.01 Ha[2.50 Acre]
	Whether the area is in forest (please specify whether protected, reserved etc.) area (hectares)		No
	Ownership / Occupancy		Individual
	Latitude and Longitude		Latitude 25⁰ 02'37.30" N to 25⁰ 02'45.22"N Longitude 82⁰ 58'35.10" E to 82⁰58' 39.73" E
	Land Use Pattern		Pasture land (Land with or without scrub)

b) **Attach a location map showing boundaries of the mining lease, adjoining area, roadways, railways, natural drainage system and other surface features, if any. It is preferred that the area be marked on a Survey of India topographical map or a cadastral map or forest map as the case may be. However if none of these are available, the area should be marked on a plan prepared especially for the purpose on a scale of 1 : 50000 linking it with any important reference point available in and around the area.**

Lease area on cadastral map is shown in **Plate No. 4**.Key Plan Buffer Zone showing 5 Km radius area along the periphery of lease in Survey of India Toposheet/google image is shown in **Plate No. 2& 3**. Surface Plan is attached as **Plate No. 5**.

CHAPTER 3

3. GEOLOGY AND EXPLORATION

a) **Describe briefly the general topography explaining whether it is a plain land or a hilly area and local geology of the mineral deposit within the leasehold. Attach a geological plan on 1:1000 / 1:2000 scale with 3-10 m. contour interval.**

Topography

This is small mining area comprising only 1.01 Ha land. The area shows topography in original as mining activity in past is very limited. Almost all of the area is covered by weathered sandstone /top soil. Mining activity is very limited in a small pits. The hillock having mild slope in all the directions. Hillock trends SW to E. Mining activity in the area is very limited. The depth of pit is 4 to 6m. Lease area has a gentle slope towards South. The highest RL about 113.0 m is towards North direction where as the lowest point is about RL 99.0 m is towards South in the area. Lease area comprises pasture land. There is no agricultural land within area. Topography is shown in **Plate No- 5.**

Geology

Regional Geology-

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologicaly the area comprises of upper vindhyan formations consisting of Sandstone/sandstone, quartzite and shale. Vindhyan formation is overlain by quarternary alluvium, which was deposited on the eroded basement. Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

The stratigraphic sequence of the area is as follow:-

- Upper Vindhyans- (Kaimur Series)
  - Upper Kaimur
    - Sandstone
    - Bijaigarh Shales
  - LowerKaimur
    - Upper quartzite
    - Quartzite & Shales
- Lower vindhyan- (Semri Series)
  - Rohtas Stage----- Limestone & Shales
  - Khenjua Stage---- Sandstone & Shales
  - BasalStage-KajrahatLimestone&Shales

Geology of the area:

The Vindhya mountains range rises in Mirzapur district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, kankar.

Local Geology:

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the Sandstone of the area. Beneath this top soil cover sandstone is found. The colour of Sandstone is light yellow. The Sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

(B) Structure of the Deposit:

The terrain in Mirzapur District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and

Kaimur sandstones (Dhandraul orthoquartzites), sandy to sandy loam and reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region. The Strike-direction of the area is 75⁰ N with dip angle about 5⁰ to 10⁰. The joint sets which are noticed in the area as follows :-

JOINT SET	DEGREE	DIRECTION
First	45-50	170 N
Second	65-70	300N

A surface plan showing geology of the area is given as **Plate No. 5**.

b) **Describe briefly prospecting / exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.**

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. There is no any possibility of other mineral to be found in the area.

c) **Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.**

It is apt to reiterate here that mining is being carried out in surrounding areas hence, year wise prospecting proposal is not given.

CHAPTER 4

4. RESERVES

a) **Give estimates of geological reserves along-with grade under Proved, Probable and Possible categories by standard method of estimation supported by analytical reports.**

The area has a gentle slope towards east direction. Summary of geological reserves is as below:

	Particulars	UNFC classification	Reserves in cum
1	Proved Category Reserves	111	248430
1089272	Probable Category Reserves	122	82810
3	Possible Category Reserves	333	54080
	Total		385320

Method of estimation of Geological Reserves:

- Geological reserves have been estimated by the cross section area method.
- Geological Cross sections at a interval of 78 m & 91m has been prepared to estimate the geological reserves.
- The area of mineral in each section is calculated. Average area in between two sections has been calculated. For example if area of section 1-1' comes "A" and area of section 2-2' comes "B" then the average area in between section 1-1' to 2-2' will be (A+B)/2.
- The average area has been multiplied by the distance in between two sections to get the volume.
- Recovery factor of 90% has been considered to get the recoverable reserves.
- The overburden is soil cover/weathered sandstone. The thickness of soil has been considered in 0.10m
- Production of soiling gitti has been considered 90% by volume wise.

Categorization of Geological Reserves

On the surrounding nearby areas, mining activities have gone more than 40m deep from the topography of the area. Considering this in account following criteria has been adopted:

Proved Category Reserves:

All the quantity occurring up to 40mRL below from the surface layer has been considered as "Proved Category".

Probable Category of Reserves:

Al the quantity occurring 15m vertically below the proved reserves has been considered as "Probable Reserves".

Probable Category of Reserves:

Al the quantity occurring 10m vertically below the probable reserves has been considered as "Possible Reserves".

Geological Cross Sections showing the category is given as **Plate No. 6.**

The detail of geological reserves area given in table below:

GEOLOGICAL RESERVES

SECTION ALONG	AVERAGE AREA IN BETWEEN SECTIONS IN SQM	DISTANCE IN BETWEEN SECTIONS IN M	GEOLOGICAL RESERVES IN CUM	RECOVER ABLE RESERVES 95% IN CUM
PROVED CATEGORY OF RESERVES				
1-1'	1470	78	114660	108927
2-2'	1470	91	133770	127081
TOTAL			**248430**	**236008**
PROBABLE CATEGORY OF RESERVES				
1-1'	490	78	38220	36309
2-2'	490	91	44590	42360
TOTAL			**82810**	**78669**
POSSIBLE CATEGORY OF RESERVES				
1-1'	320	78	24960	23712
2-2'	320	91	29120	27664
TOTAL			**54080**	**51376**

b) Indicate mineable reserves by slice plan/level plan method as applicable as per the proposed mining parameters

The mineable reserves have been computed by slice plans. 7.5m wide barrier zone has been left all along the lease boundary. Benches/slices from RL 112 m up to RL 79 m have been drawn on Conceptual Plan/Ultimate Pit plan. The thickness of slice (the height of bench) has been taken 3 m to estimate the mineable reserves. Details of mineable reserves are as below:

MINEABLE RESERVES

Slice/Bench Level in m	Average area of Slice in SQM	Thickness of Slice/Bench height in m	Reserves ROM (cum)	Mineable Reserves (95%) in cum	SOIL IN CUM
112	2170	3.0	6510	5859	326
109	3465	3.0	10395	9356	520
106	4465	3.0	13395	12056	670
103	6782	3.0	20346	18311	1017
100	7652	3.0	22956	20660	0
97	6930	3.0	20790	18711	0
94	6260	3.0	18780	16902	0
91	5856	3.0	17568	15811	0
88	5190	3.0	15570	14013	0
85	4506	3.0	13518	12166	0
82	3543	3.0	10629	9566	0
79	2020	3.0	6060	5454	0
Total			176517	158865	2533

The ultimate Pit Plan/Conceptual Plan is given in **Plate No.7**

CHAPTER 5

5.a) DEVELOPMENT AND PRODUCTION PROGRAMME

a) **Outline briefly, year-wise, development and production programme for the first five years including precautions to be observed to prevent haphazard excavation of pits, scattering of waste and sub-grade mineral and avoidable loss of mineral in ground.**

Existing Method

This is small mining area comprising only 1.01 Ha land. The area shows topography in original as mining activity in past is very limited. Almost all of the area is covered by weathered sandstone /top soil. Mining activity is very limited in a small pits. The hillock having mild slope in all the directions. Hillock trends SW to E. Mining activity in the area is very limited. The depth of pit is 4 to 6m. Lease area has a gentle slope towards South. The highest RL about 113.0 m is towards North direction where as the lowest point is about RL 99.0 m is towards South in the area. Lease area comprises pasture land. There is no agricultural land within area. Topography is shown in **Plate No- 5.**

Planning in brief & Proposed Production

- Mining will be done in a scientific manner.
- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- Bench height will be kept minimum 3m.
- Width of working bench will be kept not less than 25m. At any place width of bench should not be less than height.
- Mining will be done from the highest level of RL 112 m.
- Top soil will be scraped out and used maintaining the road and developing green belt all along the lease boundary & approach road.
- Overall slope of pit shall be maintained 45degree
- The runoff mine will be dispatched to the crushers and after crushing the material will be supplied by dumpers/tractor, trolley & trucks.

This will be an open cast semi mechanized mine. Blasting will be done as & when required. Jack hammer, JCB, Compressor will be used in drilling dor

making 25 mm dia blast holes, 100mm dia deep hole drilling may also be done whenever & wherever required and accordingly , Pokland, Dumper Tractor etc. will be deployed to fascinate the mining. HEMM's will be deployed with the prior permission of DGMS & other concerned authorities. Overburden mainly top soil will be removed carefully and stacked at earmarked temporary places. After scraping the top surface blast hole will be drilled with the jack hammer & Compressor. Blasted material will be loaded into dumper, tractor trolleys and dispatched. Big boulder will be further broken into khanda, dhoka, soling gitti etc. manually with the help Crow bar & hammers. Material will be stacked near the working face. The required material will finally be dispatched to parties. The size of Patia, Boulders and soling gitti is as below:

Boulder	16 inch to 18 inch
	5 inch to 12 inch
Soling gitti	1 inch to 1.5 inch

Machinery & Mining Equipment

Following equipment will be used in the mining

- Jack Hammer
- Compressor
- JCB
- Excavator
- Wagon Drill
- Pokland
- Dumper
- Tractor
- Crowbars
- Hammers etc.

Year-wise Planning

Depending upon the market demand about 30,000 cum/annum mineral is proposed to excavate during 5year's period. The only solid waste is top soil which will be kept separately on 7.5m wide strip. All the ROM is sold in the market. Development is mainly construction of roads to approach working benches. Mining is proposed in 10 benches during 5 year period.

About 480 m long mine road will be developed to approach the benches RL 112 m to RL 85 m. Overall slope of road is kept 1:16. Overall pit slope has been considered at 45 degree.

Production 1st Year

Mining will be started from the higher side of the lease. About 30,000 cum mineral is proposed to be excavated in this year. Following benches will be worked during the year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
112	6510	6510	0	326
109	10395	10395	0	520
106	13395	13095	300	600
Total	**30300**	**30000**	**300**	**1446**

Year wise development of the benches has been shown in working plan given in **Plate No 8.**

Production 2nd Year

Mining will be started from the higher side of the lease. About 30,000 cum mineral is proposed to be excavated in this year. Following benches will be worked during the year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
106	300	300	0	70
103	20346	20346	0	1017
100	22956	9354	13602	0
Total	**43602**	**30000**	**13602**	**1087**

Year wise development of the benches has been shown in working plan given in **Plate No 8.**

Production 3rd Year

Mining will be started from the higher side of the lease. About 30,000 cum mineral is proposed to be excavated in this year. Following benches will be worked during the year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
100	13602	13602	0	0
97	20790	16398	4392	0
Total	**34392**	**30000**	**4392**	**0**

Year wise development of the benches has been shown in working plan given in **Plate No 8.**

Production 4th Year

Mining will be started from the higher side of the lease. About 30,000 cum mineral is proposed to be excavated in this year. Following benches will be worked during the year:

Bench RL in M	Opening balance in cum	Production in cum	Closing balance in cum	Soil in cum
97	4392	4392	0	0
94	18780	18760	0	0
91	17568	6848	10720	0
Total	**40740**	**30000**	**10720**	**0**

Year wise development of the benches has been shown in working plan given in **Plate No 8.**

CHAPTER 6

6.0 WASTE DISPOSAL ARRANGEMENTS

Describe briefly the arrangements made for top soil, mineral rejects and waste disposal including precautions taken in selection of disposal site(s) along with their respective quantity likely to be generated for the five years (Indicate locations of the same on surface plan).

The average thickness of top soil/weathered sandstone is about 0.1 m. Whenever mining activity will be undertaken on the top benches/fresh surface, top soil/weathered sandstone will be removed. The details of soil excavated are shown in the table given ahead —

Particulars	In-situ Top Soil (cum)	Top Soil after swelling (cum) 120%
First Year	1446	1735
Second Year	1087	1304
Third Year	0	0
Fourth Year	0	0
Fifth Year	0	0
Total	**2533**	**3039**

The quantity of top soil/weathered sandstone removed is very limited. As such, almost all the mineral excavated from mine has a ready market and there is no waste material available to be back filled. Hence, in such circumstances, there is no plan for back filling and concurrent rehabilitation. It is proposed that the soil will used to maintain the road and to create a green barrier along the lease/mine boundary.

CHAPTER 7

7. RECLAMATION PLAN

Describe briefly the year-wise reclamation plan, giving the proposed plantation programme, scope of backfilling worked out pits.

Lease area is small consisting 1.01 Haland. All the excavated material has a ready market. No solid waste will be generated. Only top soil generated if any during mining activity will be used to maintaining the road and to create a green barrier on the 7.5m wide strip along lease boundary.

The quantity of top soil removed is very limited. As such, there is no plan for back filling and concurrent rehabilitation in view of no waste material available to be back filled. It is also proposed that the soil will be used maintaining the road and plantation along the lease/mine boundary to create a green barrier. In such circumstances, the pit ultimately serve the purpose of pond for the locals.

Though the mining area is stony but a green barrier on 7.5m wide strip is to be developed all along the lease boundary. Besides above a 50m length on 7.5m wide strip is also proposed to be planted during the first 3 years period. Before the onset of monsoon, during March to May pits for planting will be prepared in advance. Pits will be dug out at a suitable distance. The size of pit will be 0.5m x 0.5m. These pits will be kept open for 10-15 days. Adrilin will be spread on the pits to avoid white aunts. Cow dung and soil will be added to these pits. Plantation activity on these pits will be started during the monsoon period. Local species will prefer in plantation. The strip plantation is shown in working plan.

CHAPTER 8

8. STRATEGY FOR PROTECTION OF RIVER COURSES, NALAS, WATE-R TANKS, VILLAGES, IMPORTANT MONUMENTS, IF ANY

Briefly outline the proposed strategies (if any) for protection of the following:

a) river courses
b) nalas
c) water tanks
d) villages / houses / hutments / agricultural land
e) important monuments

Mining activity is confined in small area. There is no perennial drainage withi n the lease area. There are no important monuments within close vicinity of activity zone. As stated earlier, activity is confined in a small zone. All the material excavated has a ready market.

No solid waste will be generated. Top soil if any will be used to maintain the road and to develop a green barrier along lease boundary.

CHAPTER 9

9. ANY OTHER RELEVANT INFORMATION

9A. Drilling & Blasting

Blasting, if required will be done occasionally with the permission of Controller, Explosive Agra. No objection certificate will be obtained from the District Magistrate office. Blasting will be done in the supervision of competent blaster.

25mm diameter hole having depth 0.5m to 1.5m with a spacing of 1m in a single row or double row with the help of Jack Hammer & Tractor mounted compressor will be drilled in such a manner that—

- Bench height will be kept 3m.
- Velocity of broken pieces shall maintain less than 25mm/sec.
- Noise shall be less than 90 dbA
- Air pollution shall be minimal.
- Blast out material should not go far.
- Chances of secondary blasting shall be minimal.

100mm diameter deep hole having depth 3.0m to 5m with a spacing of 2m in a single row or double row with the help of wagon drill will also be done whenever & wherever required with prior permission of DGMS and concerned authorities.

Precaution during blasting:

Following precautions will be undertaken and follow strictly.

1. Stemming should be strong and of adequate length and not less than 1/3rd length of the hole. This will check blow outs.
2. Blasting should be avoided in early morning and late evening hours to avoid temperature inversion conditions.
3. Blasting may be avoided at the time when strong surface winds are blowing towards inhabited area.
4. The burden at any point in the charge length should not be less than optimal.
5. The wind direction at the time of blasting should not be towards the structure to be protected, especially if wind speed is high.

6. Blasting may be done at a time when there is heavy background noise. In some mines abroad, they are creating it artificially so as many blasting nuisances become less apparent.

7. Blasting should be done in once round. Blasting of larger round, infrequently can't be better supervised, causing nuisances. Further the villagers are exposed less frequently, will itself lead to a reduction in the number of complaints.

8. Pre shooting of the boulders, instead of plaster shooting, should be continued.

9. Before electric firing, the circuit will be tested by an approved tester.

10. Flags erection and siren signaling systems will also provided during time of blasting. For further safety, the blasting time will also fixed during the end of the shift so that all the workers will removed outside the danger zone.

11. To prevent risk of injury to anybody by flying pieces of stones after blast, muffle blasting will be adopted. In this practice the mouth of the shot hole and some distance around it will be covered by steel sheets, weighted by sand bags, old sleepers etc. This will prevent the broken rock from flying out.

12. All the precautions suggested in MMR 1961 specially as specified from Regulation 162 to Regulation 168 must be adhered.

13. HEMM's will be deployed with prior permission of DGMS and concerned authorities.

9B. Mine Drainage

The mining lease shows rough undulating topography. Mining area has a mild slope towards south west. Rainy water flows through surface topography. There is no perennial drainage within the lease area. Ground water table is to be expected about 70 feet bgl. The mine working is proposed up to 12m (40 feet approx). Thus ground water table is not expected to disturbed due to mining. There will be a pit due to mining activity. Water will be filled into mining pits during rainy season. This water will be pumped back before start of production. The pumped out water will flow on the basis of topography.

CHAPTER 10

10.0 ENVIRONMENT MANAGEMENT PLAN

10.1 BASE LINE INFORMATION

Land use/Land Cover

Existing Land use of the area is barren land.

Water Regime

Surface Water: Lease area has a mild slope towards North. There is no perennial drainage in the mining lease area. Hand Pumps are the source of drinking water in the area.

Ground Water: Water level in wells varies 70-75m bgl. However, it varies 0-5 m during monsoon season.

Flora & Fauna:

There is a thin layer of top soil present in the area. Below soil cover hard rock of sandstone is present. The mining area is devoid off trees, however small bushes of local species are present in nearby aeras. Tree species like pipal, mango, Neem, Ber, Babool etc are common in nearby areas. Shurbs like Kaner, Madar, Dhatura, Makoi, Munj are a few common species found in surroundings. Amphibians and reptiles are common in such type of habitat. Pigeon, Parrot, Owl, Nilkanth and Sparrow are a few common species of birds found surroundings of the area.

Climate

Temperature: Maximum temperature approx 47-49°C during the summer season in the month of May-June and minimum temperature 3-4°C during the December- January.

Rain Fall: Maximum rain fall in the month of July August is around 108mm.

Social Environment:

Peoples, mainly in this area belong to Hindu community. As of the 2011 census, Mirzapur-cum-Vindhyachal municipality had a population of 233,691 and the urban agglomeration had a population of 245,817. The municipality had a sex ratio of 869 females per 1,000 males and 11.9% of the population is under six years old. Effective literacy was 78.25%; male literacy was 83.85% and female literacy was 71.80%.

Occupation

The main business in Mirzapur is carpet manufacturing. Manufacturers range from very small (with less than $100,000 in assets) to medium sized (with around $10M in assets). Most of the carpets are sold internationally as India has a limited market for carpets. The second main business is of metal pots (brass). The other occupation in the area is agricultural. Teaching, small business, mining is the other main occupations in nearby villagers .

Drinking Water:

Hand pumps, wells & bore wells are the main water source for drinking water in nearby areas.

Social Building & Historical Monuments:

No such building/monument is located within 2 km periphery of this mine. Panchayat Ghar is common in the surrounding villages.

10.2Impacts & Mitigation

The possible impacts and their mitigation are described ahead:

Sl. No.	Impacts	Mitigation
1	Land use / Land cover	Change in topography due to mining is always a negative impact leaving ugly pits. Lease size pit will be made due to mining activity which will be developed as a pond.
2	Flora and Fauna	As stated earlier the core zone of activity is barren. Any kind of vegetation is not seen on the activity area. Therefore no effect on floral community is anticipated. Mining is being proposed in a small piece of land. There will be a pit due to Mining. 7.5m wide strip is proposed to develop a green belt.
3	Air Pollution	During the mining dust particle will be generated. Air pollution will also increase due increased vehicular activity. Water sprinkling will be done at dust generating places. Masks will be provided to workers at work place.
4	Noise Pollution	Drilling Blasting & increased vehicular traffic is the main source of Noise Pollution. Blasting will be done occasionally. Mining activity will be done only day hours. Earmuffs will be provided to workers of loading points. Thick green 7.5m strip is also proposed to be built up all along the mining lease.
5	Rehabilitation and Resettlement	The activity zone is very small. No migration will takes place. Therefore, there is no R & R Plan.

Environment Management

Solid Waste management

The top soil layer is very thin. Only soil as a solid waste is generated during the course of mining. All the material collected from the proposed mine is saleable.

Soil will be scraped out and stacked properly in the 7.5m strip left all along the lease boundary.

Municipal Waste:

All the labours engaged in activity are in nearby villages. Thus the municipal waste generated is minimal. Mobile toilet will be provided if required.

Hazards Waste Management:

The mining activity is limited to drilling, blasting sorting and collection of material and dispatched to buyers. Domestic hand tools & machinery will be implied to perform the activity. Trucks used in transportation will be hired from outside. Required Diesel will be filled from the public outlets. No washing activity will be done within the lease area. Therefore, no such waste will be generated.

Corporate Social Responsibility

Lessee/applicant propose to develop a comprehensive Rural Development Programme through a wide spread contact programme using FGDs and PRAs. The Rural Development plan will include —

- Enlistment of rural poor from BPL List and field survey
- Available Resources within the area
- Assessment of skills, if any, available

- Study of the self employment programme already running in the area
- Identification of gaps in the programmes
- Development of schemes for bridging the gaps
- Study will also be conducted for dove-tailing with running programmes

Besides above, a comprehensive afforerstation programme will be decided in consent with community. Planting in pits prepared well in advance of planting is a common in practice. Pits of about 0.5m x 0.5m will be dug before the onset of monsoon. The distance between two pits will be kept about 3.0m. Adding a 3- to 4-inch layer of organic mulch on the soil surface around the plant will ensure a healthy growth of plant. Tree species like pipal, mango, Neem, Ber, Babool etc and shurbs like Kaner, Madar, Dhatura, Makoi, Munj etc will be preferred to plant.

CONCLUSION

It can be concluded from the above facts that the mining activity in this area will not have any adverse impacts but would help in improving the socioeconomic condition of the surround villages. **Hence this mining plan may kindly be approved at earliest.**

Remedial measures suggested for this mining (if any) is as below:

Activity	Probable Impact	Remedial Measure suggested
Drilling/Blasting	Generation of Particulate Matter and noise	For Particulate Matter Regular water sprinkling in haul roads & work site. Dust collection system will be adopted wherever necessary
Loading	Generation of Particulate Matter and noise	
Transportation	Generation of Particulate Matter and noise	
Overall	Change in Land-Use — The land use is mainly rocky barren. Ultimate land-use will be a water reservoir and part of rocky barren area will be developed as fields for agriculture.	For socioeconomic status A comprehensive Rural Development Programme for surrounding community, besides direct and indirect employment
	Loss of vegetation — The vegetation is sketchy, The plantation to be undertaken will add more than removal	For Loss of Vegetation Massive Plantation in the surrounding area in consent with community, besides, development of a vegetative barrier.
	Change in water balance — The water table is deep (occurs as pocket) and not likely to interfere with mining. The ultimate land-use, a water reservoir will add to base flow	For Water Contamination • Toe retaining walls along the dumps to check washouts • Check dams in coarse of outgoing rain water or Water harvesting pits
	Contamination of surface water — The granite being an inert rock, the water passing through it will not get any adverse effect.	

PROGRESSIVE MINE CLOSURE PLAN

1. Introduction:

(a) **Name of Applicant:** M/S J.A.M Marble & Minerals Partner. Sri Mata Prasad S/o Sri Ram Prasad

(b) **Status of Lessee:** Individual

(c) **Location:** The area is situated at Plot No-180/2 in the village Bhagautidei of Chunar Tehsil in district Mirzapur. The site is shown in **Plate No. 1.**

d) **Extent of Lease area:** 1.01 Ha. OR 2.50 Acre

e). **Type of lease area:** The land applied for mining lease is mainly barren/grazing land.

f). **Present land use pattern:** The lease area is very small, situated in village Bhagautidei. A mining pit having depth 4to 6m is present due to past mining activities.

The existing land-use within Leasehold and Mining Area is shown in the table given ahead —

Land-use	Area (Hectares) Existing
Seasonal Pond	0
Public Road	0
Mine Road (already broken)	0.03
Mining Pits (already broken)	0.42
Built-up area	0
Dumps/soil stack	0
Plantation	0
Agricultural	0
Waste land (Rocky Barren)	0.56
Waste land (Grazing)	0
Total	**1.01 Ha**

i) **Method of mining and mineral processing:**

- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- Bench height will be kept minimum 3m.
- Width of working bench will be kept not less than 25m. At any place width of bench should not be less than height.
- Mining will be done from the highest level of RL 112m.
- Top soil will be scraped out and will be kept separately
- Overall slope of pit shall be maintained 45degree
- Loading will be done by excavators if required.
- The run-off mine will be dispatched to the buyer in dumpers.
- Development includes only removal of top soil from alluvial patches, which will be used to maintain the roads as well as creating a vegetative barrier along the statutory width of 7.5 m.

1.1 **Reasons for Closure:**

The progressive mine closure plan is being submitted, under amended Rule 23 (B) MCDR 1988. **No premature closure is anticipated.**

1.2 **Statutory Obligations:**

As per rule 23 B of MCDR 1988 for every fresh grant of mining lease a progressive mine closure plan is required to be submitted in compliance of the aforesaid rule of MCDR 1988, the progressive mine closure plan is being in accordance with the guidelines issued by CCOM vide circular no. 14/2003 & 19/2003.

1.3 **Closure plan preparation:**

a). Name and address of the Applicant:

M/S J.A.M Marble & Minerals
Partner. Sri Mata Prasad S/o Sri Ram Prasad
R/O –Vill- Pahadpur, Tehsil Naraini District- Banda (U.P)

b). Name, address & Registration No of R.Q.P.:

Sri Umesh Pratap Singh Chauhan
4/366 Vikash Nagar, Lucknow-226022
E-mail ID: ups.chauhan@rediffmail.com
Registration No. RQP/DDN/165/2005/A
Valid upto 15.03.2025

c). Name of the executing agency:

The lessee himself shall execute the provisions of mine closure plan.

2.1 Mine Description:
Geology

Regional Geology-

The sandstone of this area is of upper part of Kaimur plateau. The geology of the area belongs to Vindhayan Super Group. Geologicaly the area comprises of upper vindhyan formations consisting of Sandstone/sandstone, quartzite and shale. Vindhyan formation is overlain by quarternary alluvium, which was deposited on the eroded basement. Upper vindhyayan formation represented by kaimur series are divided into two groups the upper and lower. The lower kaimur consists of quartzite and silicified shales at the base followed by susnai conglomerates. The top of lower Kaimur is characterized by thick shales belonging to Vijaigarh shales. The upper kaimur are represented by brown to red, fine grained sandstone followed by white chandraul quartzite.

Geology of the area:

The Vindhya mountains range rises in Mirzapur district and extends to the south west. The soil is generally red and the terrain generally rocky in the District Geology. The geological formations met with in the area are the quartzites of Vindhyan System and Quaternary alluvium. The quartzites are found in the central and the southern parts of the area, forming hills and highlands. They strike NE-SW to ENE-WSW dipping at high angles towards north-west. Two main sets of joints present in the quartzites are bedding joints and vertical dip joints. Alluvium in the area is found in the extreme northern part and on either side of the river Ganga. It is also found locally in scattered patches throughout the area. Alluvium of the area comprises clay, silt, sand and occasionally, kankar.

Local Geology:

The top soil is present all the over the lease area which was derived from the weathering of the surrounding rock type and the Sandstone of the area. Beneath this top soil cover sandstone is found. The colour of Sandstone is light yellow. The Sandstone of the area is medium to fine grained. The thickness of soil has been considered about 0.10m.

(B) Structure of the Deposit:

The terrain in Mirzapur District is hard rocky and the soils are residual, well-drained entisols and alfisols, derived from recent alluvium and Kaimur sandstones (Dhandraul orthoquartzites), sandy to sandy loam and reddish to reddish brown in colour. The entisols are formed in recent alluvium, in the northern part of district along gangetic alluvium. The geology has affected the socio-economic structure of the region.

A surface plan showing geology of the area is given as **Plate No. 5**

b) **Describe briefly prospecting / exploration work done to date viz. geological mapping with the evidence already existing about the mineral deposit in the area or in the vicinity.**

Minor mineral leases are adjacent to each other. Mining activities in other adjacent areas are in progress hence prospecting work does not require. There is no any possibility of other mineral to be found in the area.

c) **Describe briefly, exploration proposed to be carried out year-wise, for the next five years indicating same on the geological plan.**

It is apt to reiterate here that mining is being carried out in surrounding areas hence, year wise prospecting proposal is not given.

Proved Category Reserves:

All the quantity occurring up to 40mRL below from the surface layer has been considered as "Proved Category".

Probable Category of Reserves:

Al the quantity occurring 15m vertically below the proved reserves has been considered as "Probable Reserves".

Probable Category of Reserves:

Al the quantity occurring 10m vertically below the probable reserves has been considered as "Possible Reserves".

Geological Cross Sections showing the category is given as **Plate No. 6**.

The detail of geological reserves area given in table below:

GEOLOGICAL RESERVES

SECTION ALONG	AVERAGE AREA IN BETWEEN SECTIONS IN SQM	DISTANCE IN BETWEEN SECTIONS IN M	GEOLOGICAL RESERVES IN CUM	RECOVER ABLE RESERVES 95% IN CUM
PROVED CATEGORY OF RESERVES				
1-1'	1470	78	114660	108927
2-2'	1470	91	133770	127081
TOTAL			248430	236008
PROBABLE CATEGORY OF RESERVES				
1-1'	490	78	38220	36309
2-2'	490	91	44590	42360
TOTAL			82810	78669
POSSIBLE CATEGORY OF RESERVES				
1-1'	320	78	24960	23712
2-2'	320	91	29120	27664
TOTAL			54080	51376

b) Indicate mineable reserves by slice plan/level plan method as applicable as per the proposed mining parameters

The mineable reserves have been computed by slice plans. 7.5m wide barrier zone has been left all along the lease boundary. Benches/slices from RL 112 m up to RL 79 m have been drawn on Conceptual Plan/Ultimate Pit plan. The thickness of slice (the height of bench) has been taken 3 m to estimate the mineable reserves. Details of mineable reserves are as below:

MINEABLE RESERVES

Slice/Bench Level in m	Average area of Slice in SQM	Thickness of Slice/Bench height in m	Reserves ROM (cum)	Mineable Reserves (95%) in cum	SOIL IN CUM
112	2170	3.0	6510	5859	326
109	3465	3.0	10395	9356	520
106	4465	3.0	13395	12056	670
103	6782	3.0	20346	18311	1017
100	7652	3.0	22956	20660	0
97	6930	3.0	20790	18711	0
94	6260	3.0	18780	16902	0
91	5856	3.0	17568	15811	0
88	5190	3.0	15570	14013	0
85	4506	3.0	13518	12166	0
82	3543	3.0	10629	9566	0
79	2020	3.0	6060	5454	0
Total			176517	158865	2533

The ultimate Pit Plan/Conceptual Plan is given in **Plate No.7**

2.2 RESERVES

a) **Give estimates of geological reserves along-with grade under Proved, Probable and Possible categories by standard method of estimation supported by analytical reports.**

The area has a gentle slope towards east direction. Summary of geological reserves is as below:

	Particulars	UNFC classification	Reserves in cum
1	Proved Category Reserves	111	248430
1089272	Probable Category Reserves	122	82810
3	Possible Category Reserves	333	54080
	Total		385320

Method of estimation of Geological Reserves:

- Geological reserves have been estimated by the cross section area method.
- Geological Cross sections at a interval of 78 m & 91m has been prepared to estimate the geological reserves.
- The area of mineral in each section is calculated. Average area in between two sections has been calculated. For example if area of section 1-1' comes "A" and area of section 2-2' comes "B" then the average area in between section 1-1' to 2-2' will be (A+B)/2.
- The average area has been multiplied by the distance in between two sections to get the volume.
- Recovery factor of 90% has been considered to get the recoverable reserves.
- The overburden is soil cover/weathered sandstone. The thickness of soil has been considered in 0.10m
- Production of soiling gitti has been considered 90% by volume wise.

Categorization of Geological Reserves

On the surrounding nearby areas, mining activities have gone more than 40m deep from the topography of the area. Considering this in account following criteria has been adopted:

2.3. Proposed Mining Method:

- Mining will be done within the mining limits. 7.5m wide strip all along the lease boundary will left out.
- Bench height will be kept minimum 3m.
- Width of working bench will be kept not less than 25m. At any place width of bench should not be less than height.
- Mining will be done from the highest level of RL 112m.
- Top soil will be scraped out and will be kept separately.
- Overall slope of pit shall be maintained 45degree
- Loading will be done by excavators
- The run-off mine will be dispatched to the buyer in dumpers.
- Development includes only removal of top soil from alluvial patches, which will be used to creating a vegetative barrier along the statutory width of 7.5 m.

3.0 Review of implementation of mining plan/scheme of mining including next five years progressive closure plan up to the final closure of mine:

No significant activity was taken-up during last 5 years in connection with mining and allied activities.
The activity proposed during the three year plan period is summarized as below:

Sl No.	Activity	Particulars
1	Exploration & Mine Development	At present there is a small pit. About 1.31 Ha will be exploited to get the required production during 1st five year period.
2	Disposal of Solid Waste	All the quantity of mineral has ready market. There is no solid waste during mining. Top soil if any will be scraped out carefully and stored in 7.5m wide strip.
3	Reclamation & rehabilitation	Top soil dump will be rehabilitated by planting during the year.
4	Control of Dust	Sprinkling is proposed to reduce the dust generated during mining and allied acurity.
5	Noise & Ground Vibration	Green barrier developed all along the lease boundary will help to keep the noise within permissible limits.
6	Afforestation	Top soil dump proposed to be at 7.5m strip along all the lease boundary is proposed to be planted in every year.

4.0 Closure Plan:

4.1. Mined out land:

Expecting top soil all the excavated material from mine is saleable; therefore, no proposal can be given for concurrent back-filling. Further, during the next 5 years the mining is not reaching to the lowest bench or ultimate pit limit excepting 79 mRL. Considering, lot of activity in the immediate lower benches, its rehabilitation will be taken-up subsequently.

4.2. Water Quality Management:

There is no perennial water body within the leasehold or immediate vicinity (up to 5km). However, measures have been provided for arresting the suspended material during heavy showers.

4.3 Air Quality Management:

All the 4 basic activities associated with mining operations (drilling, blasting, loading and transportation), create Air pollution. The mitigative measures for each of the activity is given ahead —

- Wet drilling will be undertaken to take care of dust being air borne.
- A light sprinkling of blasted material will take sufficient care of dust during loading operations
- Water sprinkling on mine roads will regularly be undertaken to control dust during transportation

4.4 Waste Management:

All the material excavated from mine has a ready market. Therefore, there will be no waste stacks.

4.5 Top Soil Management:

The average thickness of top soil is 0.1 m. whenever mining will be undertaken on the top benches top soil will be removed. The details of soil excavated are shown in the table given ahead —

Particulars	In-situ Top Soil (cum)	Top Soil after swelling (cum) 120%
First Year	1446	1735
Second Year	1087	1304
Third Year	0	0
Fourth Year	0	0
Fifth Year	0	0
Total	2533	3039

The quantity of top soil removed is very limited. As such, there is no plan for back filling and concurrent rehabilitation in view of no waste material available to be back filled. In such circumstances, soil is proposed to used maintaining the road and to create a green barrier along the lease boundary.

4.6 Tailing Dam Management:

No processing of mineral is proposed in the plan. Hence, no tailing dam is proposed.

4.7. Infrastructure:

As on date no infrastructure facilities like aerial ropeway, conveyor belts, power lines, building & structures, water treatment plant, transport & water supply sources are present within the area. Therefore, at present there is no question of utilization.

4.8 Disposal of Mining Machinery:

The mining machinery will be excavators, drill machines and trucks. The lessee intends to promote and support local entrepreneurs to procure tippers for transportation of raw material from mines. The excavators and drilling equipment etc. will not have any post mining use and hence will be disposed off through sale.

4.9. Safety and Security:

As mentioned earlier, the proposed ultimate land-use of mined out area is water reservoir. At the time of final closure, the reservoir area will be properly secured with fencing and gate system. During the working of mine for next 5 years, it is proposed to provide wire crated stone wall around the active pit to prevent inadvertent entry.

4.10. Disaster Management and Risk Assessment:

Disaster Management plan is a comprehensive and structured system for ensuring the prevention of risks / disasters involved. The proposed mining is and will remain open cast, thus major risk and disasters

associated with underground mining will not create problem. However, in an open cast mine a major emergency in a mine is one that may cause serious injury or loss of life to the workers engaged in the mining and allied operations. Therefore, the first action under the disaster management is the identification of risks involved and measures to counter them. From this risk assessment the identified hazards in proposed mine may be as below:

i). Use of explosives and the blasting operation
ii). Slope Failures in open pit or fall of machinery.
iii). Road Accidents

Each parameter is discussed below:

i). Use of explosive and the blasting operation:

The lessee is going to undertake a trial of rip-ability in the mine to avoid blasting altogether. However, till such time all precaution during blasting will be undertaken. Regular capacity building of blasting staff will be under taken of safety aspects during blasting

ii). Slope failures/ Fall of machinery:

The mining is proposed from top level and gradually advance towards lower levels. Height of benches will be kept 3.0 m. with appropriate width of working bench that is a minimum of 13m, which will take care of both the aspects. Further, the operations will be mechanized, a higher width will prevent of fall of machineries.

iii). Road Accidents:

A code of traffic management will be developed within 5 months of operations and will be strictly adhered. Further, Regular capacity building of drivers and spot boys will be under taken of safety aspects during transport.

It is stated earlier that ground water table is quite below the working levels. However, the rain water accumulated in the pits will be pumped out. Problem of inundation of pit is not foreseen.

4.11 Care and Maintenance during Temporary Discontinuance:

At the time of temporary discontinuance of mine, notice (as per rule 24 of MCDR 1988 & Reg. 6 of MMR 1961) shall be sent to IBM and mines safety Authorities. Notices shall be accompanied as per Rule 24 of MCDR 1988, vide form No. D-1. All precautionary steps shall be taken into account in respect of care & maintenance. Further, all access to pit will be properly secured. A joint committee with villagers will be formed to monitor the safety situation of the temporary discontinued mine. The committee will visit periodically (at least once in every month).

2.0 Economic Repercussions of Closure of mine and manpower retrenchments:

The land used for mining is either rocky barren or pasture land. At present, it is not used for any purpose. However, the water reservoir as envisaged as ultimate land use in the mining area will felicitate community in getting better agricultural yields. The impact of unemployment will not be significant in view of mechanized operations. The skilled workers will always have option of getting alternate employment.

6.0 Time Scheduling for Reclamation & Rehabilitation:

The quantitative details of the various protective measures proposed in the mine during first five years are given below:

Activities	Quantity					
	I Year	II Year	III Year	IV Year	V Year	Total
Strip Plantation (Along 7.5m wide strip) (m)	50	50	50	50	50	250
Plantation (No. of Tree Saplings)	17	17	17	17	17	85

7.0 Abandonment Cost:

The tentative cost for implementing the protective and rehabilitation measures propose in the mining plan for first five year period is as under:

Activities	Rate (Rs. per unit)		Total Amount in Rupees during Plan Period of 5 Years
	Unit	Rs./Unit	
Plantation (including Protection)	Number	200	17000
Total			17000

8.0 Any other information:

The lessee also intends to spend some amount towards community service. The figures are tentative and are subject to generation of profit Around of 5 % of the profit will be diverted towards this activity.

9.0 Financial Assurance:

The financial assurance has been calculated on the basis of following parameters:

Activity	Area used during as on date (Hec.)	Area used during Plan Period (Hec.)	Rate of Financial Assurance in Rs./acre	Total Amount in Rs.
Mining	1.01 Ha	1.01 Ha	25000	62500
Storage and reclamation of soil	Nil	Nil	25000	
Infrastructure	Nil	Nil	25000	
Total	**1.01 Ha**	**1.01 Ha**		62500

Area considered for Financial Assurance: 1.01 Haor 2.50 Acre
The aomunt of Financial Assurance: Rs. 62500/-
(Rs Sixty Two Thousand Five Hundred Rs Only)

According to rule 23 (F) of amended rules of UP MMCR 1963, the minimum amount as a financial assurance is Rs. 2.0 Lakhs

Thus the applicant shall submit a financial assurance of Rs. 62,500 as applicable to the district officer or the officer authorized by the State Government in his behalf.

10.0 Certificate:

Given separately & enclosed.

11.0 Plans and Sections:

All the plans and sections are enclosed with the Plan. Progressive Mine closure is given in **Plate No. 9**

Date: 25-07-2016
Place: Lucknow

25/07/2016

मीयादी जमा रसीद इलाहाबाद बैंक ALLAHABAD BANK रसीद सं. TDR Receipt No. CBS-Z 656420

TERM DEPOSIT RECEIPT

Date: 24/08/2016

Branch No / Address : (3205) Jangi Road MIRZAPUR Uttar Pradesh

Scheme : DDP-GEN-OTH-5YRSTO10 YRS-INR

Account Number : 50350213360

Effective Date : 24/8/2016

Date of Maturity : 24/8/2026

Received From : M/s. J A M MARBLE AND MINERALS

Pledge TO - Tilakdhari Lal Bhanu Anubhag Mirzapur

Address : PODA BAG ALIGANJ BANDA

Mode Of Operation / Payable To :

Amount In Words : INR. Two Lakh only.

अंतरणीय / NOT TRANSFERABLE

Deposit Amount	Period/Term Length	Rate of Interest (p.a)	Maturity Amount
2,00,000.00	10 Years	7.2500 %	INR4,10,274.00

Nomination Regd : YES
Registration Number : 000000000389460
Name of the Nominee : SUNITA YADAV

Lien marked on 24/08/16

ALLAHABAD BANK 0213205 Jangi Road, Mirzapur

पीछे दी गई शर्तों के अध्यधीन
Subject to conditions overleaf

प्रतिहस्ताक्षरित
Countersigned

प्राधिकृत हस्ताक्षरकर्ता
Authorised Signatory

Annexure-I

CONSENT LETTER FROM APPLICANT

An area of about 1.01 Ha[2.50 Acre] has been granted for the excavation of Building Stone (Sandstone) in village Bhagautidei Tehsil Chunar and district Mirzapur, U.P. under U.P. minor mineral concession rule 1963. The mine plan in respect of above area has been prepared by Sri U.P.S. Chauhan, R.Q.P., Registration No. RQP/DDN/165/2005/A.

I request to make further correspondence regarding the modification in mining plan with the said recognized person on his following address:

Sri U.P.S. Chauhan,
RQP / DDN / 165 / 2005 / A
Validity: March 2025
4/366, VIKASH NAGAR,
LUCKNOW-226022
PHONE(S) 9415195706
E-mail : ups.chauhan@rediffmail.com

I hereby undertake that all the modifications so made in mine plan by the recognized person may be deemed to have been made with my knowledge and consent and shall be acceptable to me and binding on me in all respect. I have understood the content of this mine plan and agree to implement the same.

Date :

Place:

माता प्रसाद

[Mata Prasad]

ANNEXURE II

COPY OF L.O.I/LEASE DEED/OTHER RELEVANT PAPER

ANNEXURE III

COPY OF R.Q.P CERTIFICATE

प्रेषक

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय,उ0प्र0,
खनिज भवन, लखनऊ।

सेवा में

जिलाधिकारी
मीरजापुर।

संख्याः– /मा0 प्लान/2015 दिनांक 28/7/2016

विषयः– पट्टाधारक मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स के पा0–श्री माता प्रसाद पुत्र श्री राम प्रसाद के पक्ष में स्वीकृत जनपद मीरजापुर में तहसील चुनार ग्राम भगौतीदयी के क्षेत्रफल 2.50 एकड़ में उपखनिज सैण्ड स्टोन (इ0प0) के खनन पट्टे हेतु प्राप्त खनन योजना के अनुमोदन के संबंध में।

महोदय,

उपर्युक्त विषय के संदर्भ में सूचित करना है कि उक्त संदर्भित क्षेत्र के संबंध में पट्टाधारक मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स के पा0–श्री माता प्रसाद पुत्र श्री राम प्रसाद द्वारा प्रस्तुत खनन योजना का अनुमोदन उत्तर प्रदेश उप–खनिज (परिहार) नियमावली, 1963 के नियम–34 के उपनियम (4) के अधीन प्रदत्त अधिकारों का प्रयोग करते हुये दिनांक 28/7/16 को कर दिया गया है।

1– "खनन योजना" का अनुमोदन निम्नलिखित शर्तों के अधीन किया गया है–

(अ) "खनन योजना" को खनन पट्टा विलेख निष्पादन के दिनॉक से आगामी 05 वर्ष की अवधि तक के लिये अनुमोदित किया जाता है। खनन क्षेत्र से 30000 घन मी0 प्रतिवर्ष खनिज का उत्पादन अनुमन्य किया गया है।

(ब) अनुमोदित अवधि में किये गये खनन कार्य के निरीक्षण के उपरान्त यदि खनन योजना में संशोधन हेतु आदेश दिये जाते हैं, तब संशोधित खनन योजना प्रस्तुत करने का पूर्ण उत्तरदायित्व पट्टेदार का होगा।

(स) आबद्ध नियोजित श्रमिकों को सुरक्षात्मक उपकरण प्रदान करने तथा सुरक्षित खनन कार्य करने हेतु सभी आवश्यक सावधानियां बरतने का दायित्व पट्टेदार का होगा।

(द) अनुमोदित खनन योजना की एक–एक प्रमाणित प्रति संबंधित जिलाधिकारी कार्यालय एवं निदेशालय के क्षेत्रीय कार्यालय में अभिलेखार्थ यथाशीघ्र प्रस्तुत करने का दायित्व भी पट्टेदार का होगा।

(च) अनुमोदित खनन योजना मे विनिहित प्रकिया के अनुसार पट्टेदार द्वारा खनन कार्य न किये जाने के पाये जाने पर पट्टेदार के विरूद्व पट्टे की शर्त का उल्लंघन माना जायेगा और तदनुसार कार्यवाही की जायेगी।

(छ) खनन योजना को निम्नलिखित अतिरिक्त शर्तो के साथ अनुमोदित किया जाता है:–

1. बेंच की ऊँचाई अधिकतम 03 मी0 एवं बेंच की चौडाई ऊँचाई से कम से कम दो गुनी होनी चाहिए।
2. खनन कार्य उपर से नीचे की ओर बेंच बनाते हुये किया जायेगा।
3. खनन कार्य के दौरान निकाले गये मलवे विशेषकर टॉप स्वायल को व्यवस्थित रूप से एकत्रित कर रखा जायेगा।
4. फेस का ढलान 60 डिग्री से अधिक न हो, और कहीं पर भी अण्डर कटिंग न हो।

MP letter

5 प्रत्येक ब्लास्टिंग के बाद फेस ड्रेसिंग कराना होगा ताकि लूज पत्थर आदि से श्रमिक सुरक्षित रहें।

6. खनन कार्य के फलस्वरूप बने गडढे को मलवा भरकर समतल कर वृक्षारोपण करना होगा।

7 खनन पट्टा स्थल पर फर्स्ट एड बाक्स व स्ट्रेचर रखे जाये।

8. श्रमिको के लिये श्रमिक विश्राम गृह उनके पीने के पानी आदि की समुचित व्यवस्था की जायें।

9. खनन में सिलिका से उत्पन्न होने वाली बीमारी की सम्भावना के दृष्टिगत प्रत्येक छः माह में श्रमिकों की चिकित्सीय जांच का प्राविधान रखा जाना चाहिए तथा आवश्यकतानुसार चिकित्सा सुविधा उपलब्ध कराया जाना चाहिए।

10. पर्यावरण स्वच्छता के संबंध में भारत सरकार/राज्य सरकार द्वारा समय समय पर जारी दिशानिर्देशों एवं माननीय न्यायालय के आदेशों को अनुपालन पट्टाधारक द्वारा किया जायेगा।

2– अस्तु आपसे अनुरोध है कि अनुमोदित खनन योजना की संलग्न मूल प्रति सम्बन्धित पट्टेदार को अनुपालन हेतु उपलब्ध करा कर उनसे प्राप्ति रसीद प्राप्त कर निदेशालय को भिजवाने का कष्ट करें ।

संलग्नकः यथोपरि ।

भवदीय

(अनिल कुमार शर्मा)
ज्येष्ठ खान अधिकारी
कृते निदेशक।

संख्याः 897 (1)/मा0 प्लान/2015 तद् दिनांक ।

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, उ0प्र0, जनपद–मीरजापुर।

2– पट्टाधारक मे0 जे0ए0एम0 मार्बल एण्ड मिनरल्स के पा0–श्री माता प्रसाद पुत्र श्री राम प्रसाद नि0–ग्राम–पहाडपुर, तह0–नरैनी,जिला–बांदा।

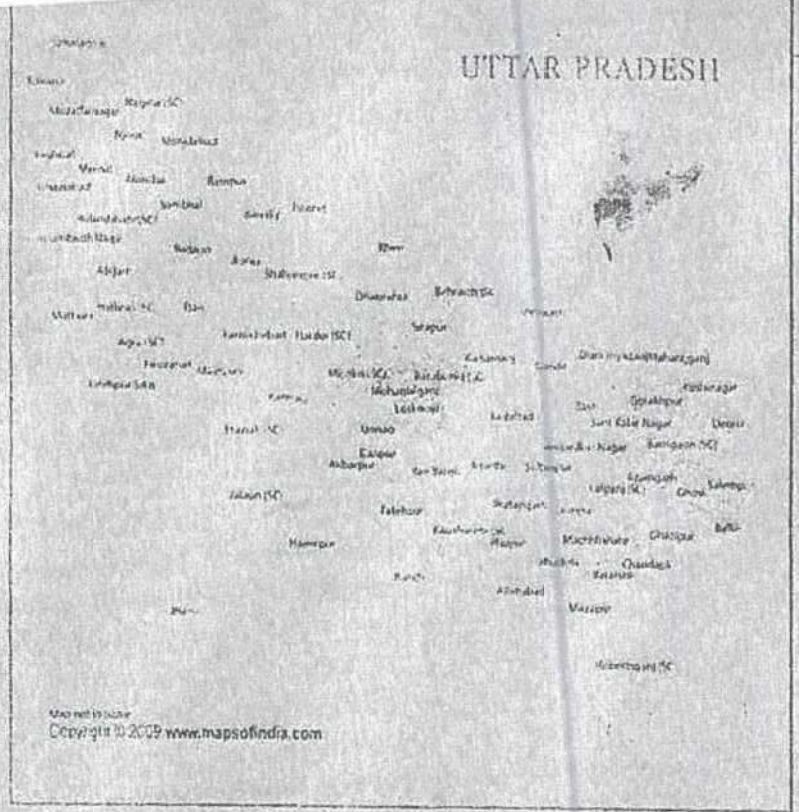
3– खनन अनुभाग, भूतत्व एवं खनिकर्म निदेशालय, उ0प्र0, लखनऊ ।

(अनिल कुमार शर्मा)
ज्येष्ठ खान अधिकारी
कृते निदेशक।

MP-letter

105

108

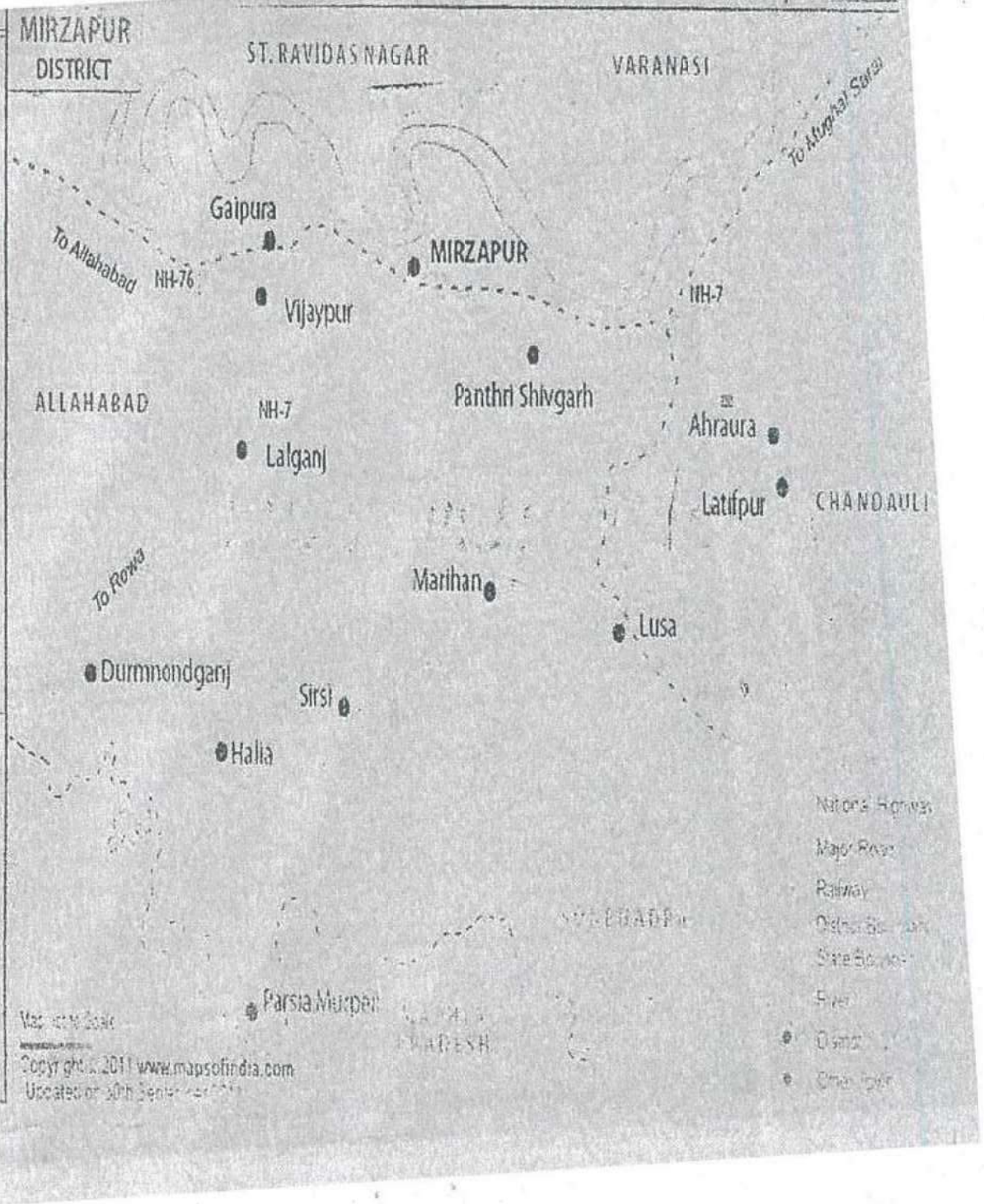


LOCATION PLAN

SRI MATA PRASAD
SANDSTONE (BUILDING STONE)

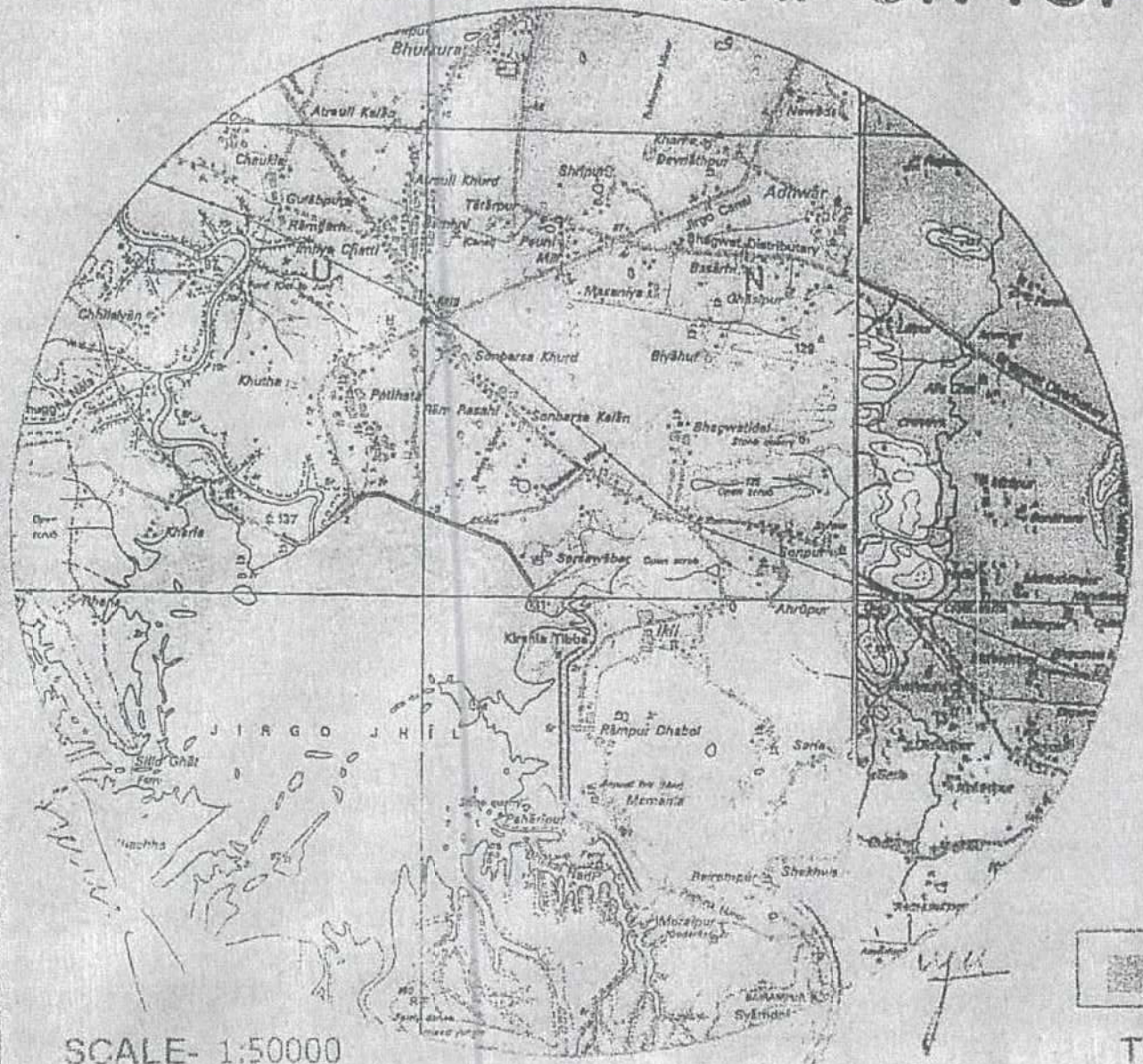
PLATE NO-1

SITE LOCATION



5 KM RADIUS MAP ON TOPOSHEET

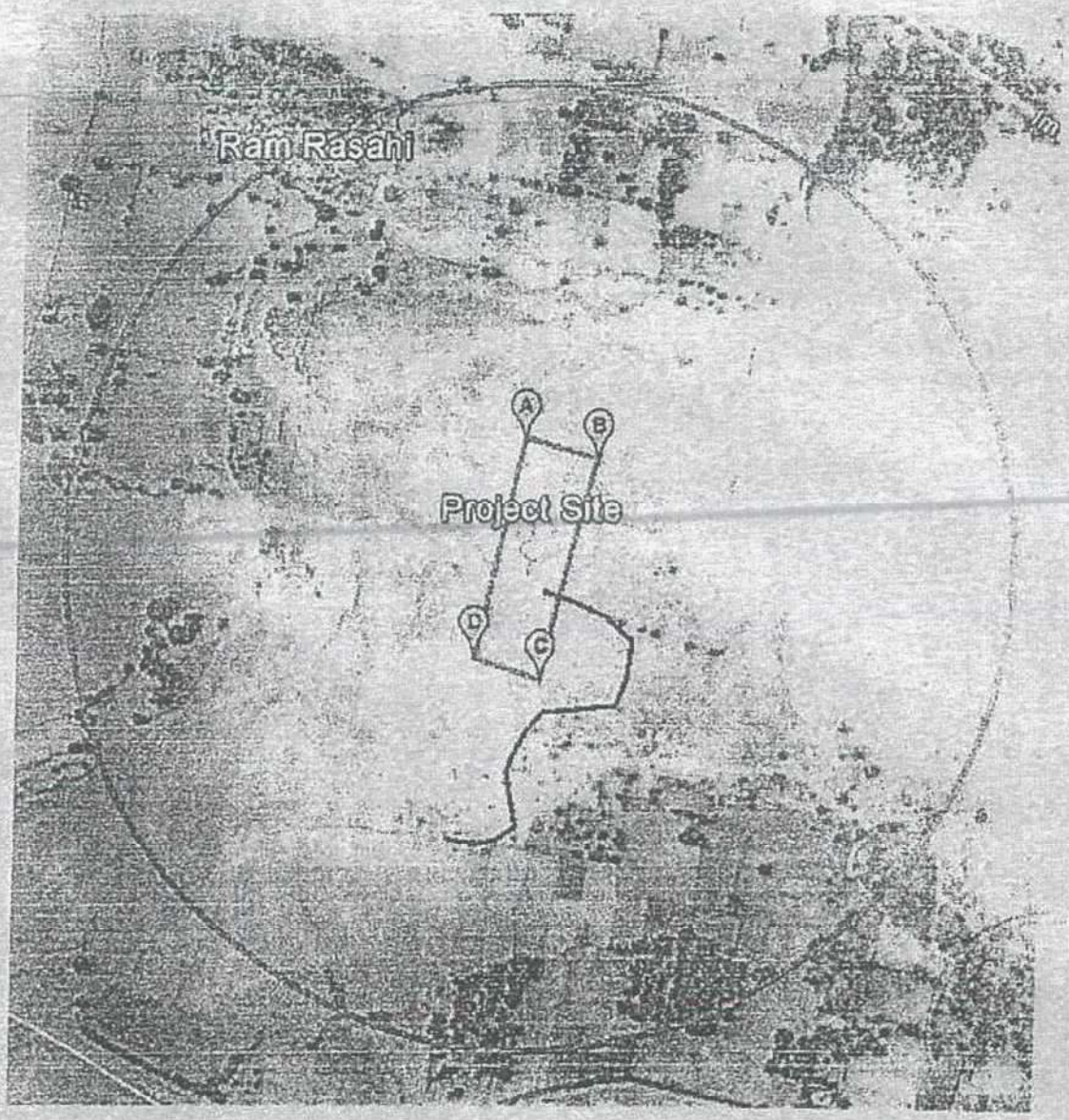
PLATE NO-2



LEASE AREA

SCALE- 1:50000

TOPOSHEET NO - 63k/16

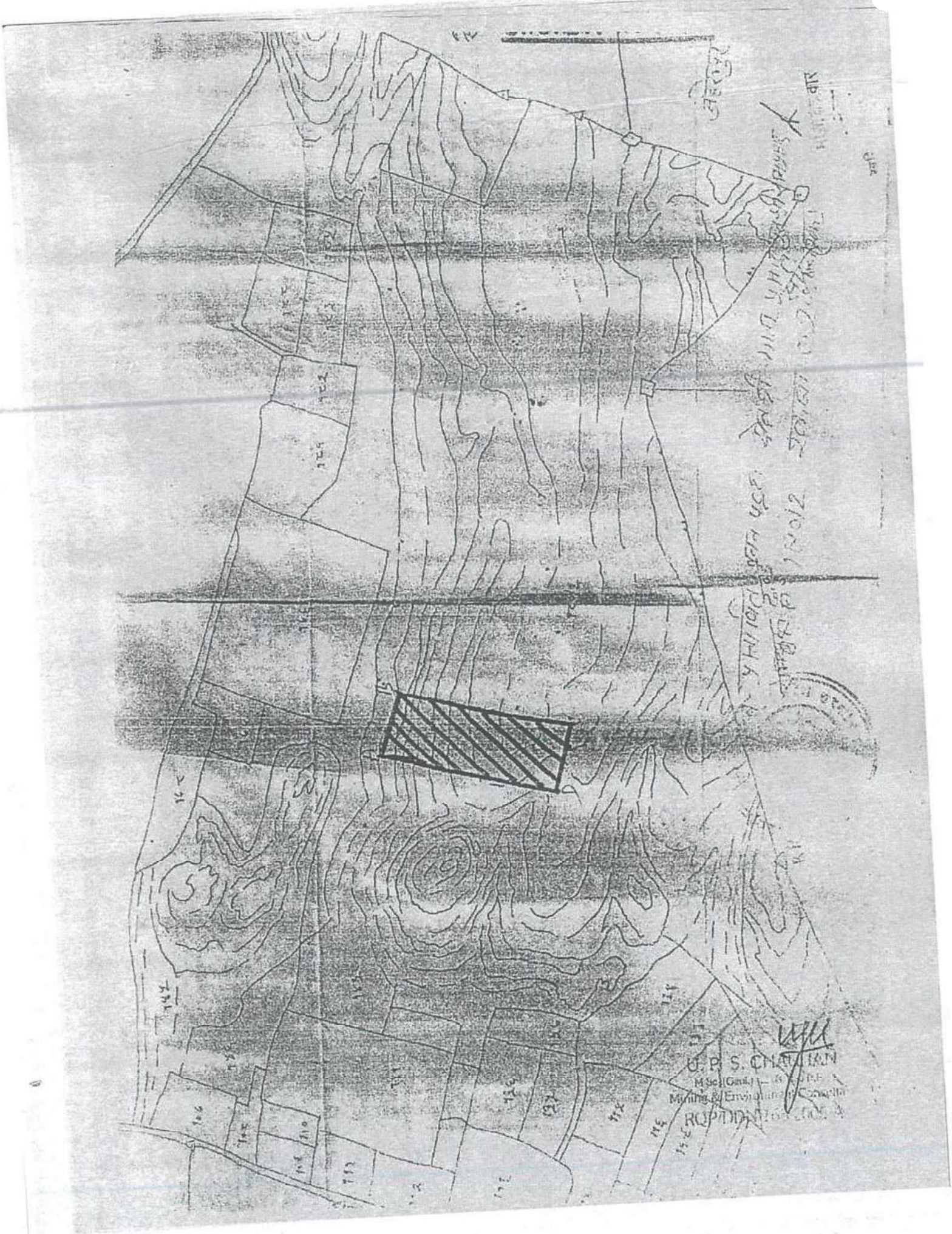


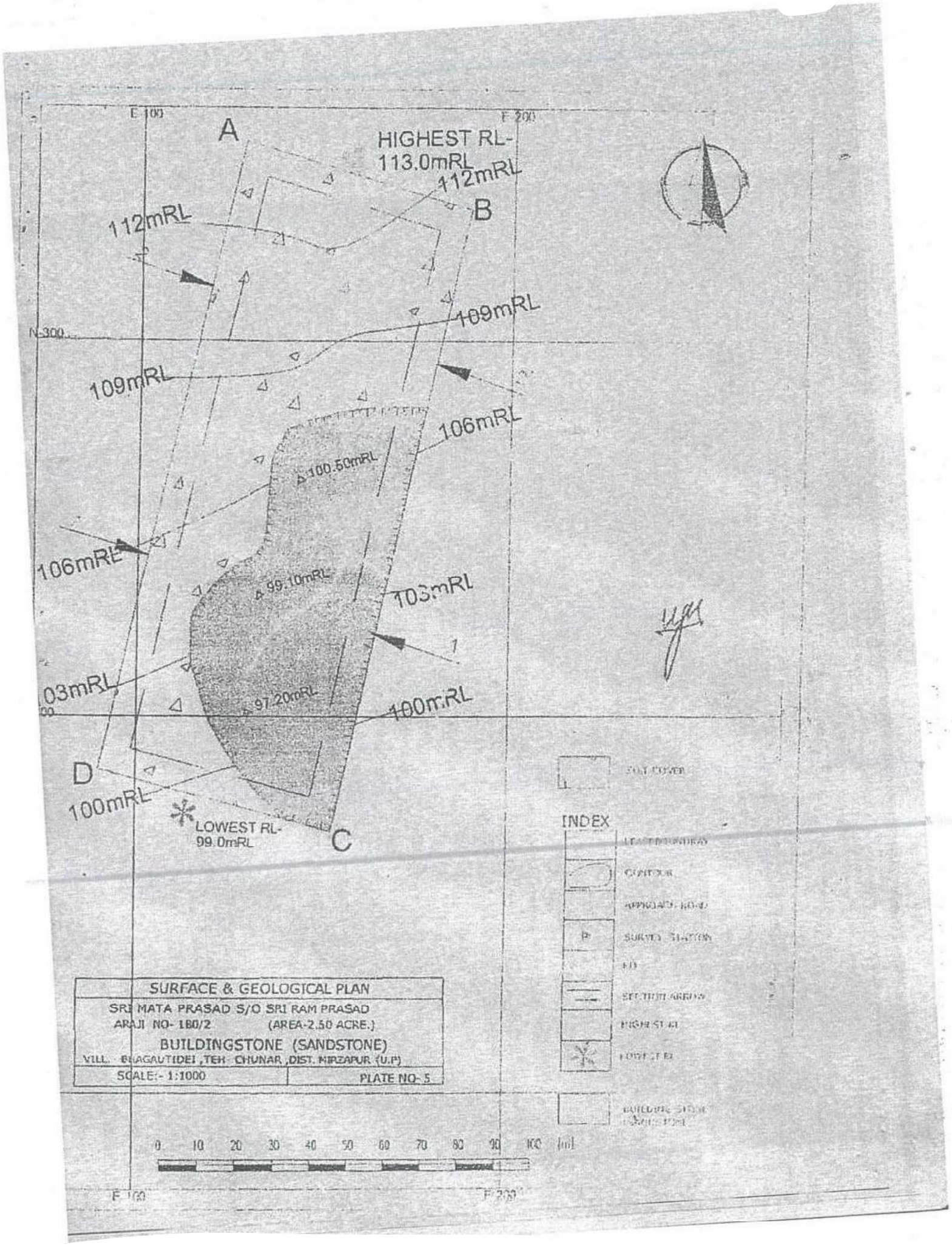
LEASE AREA

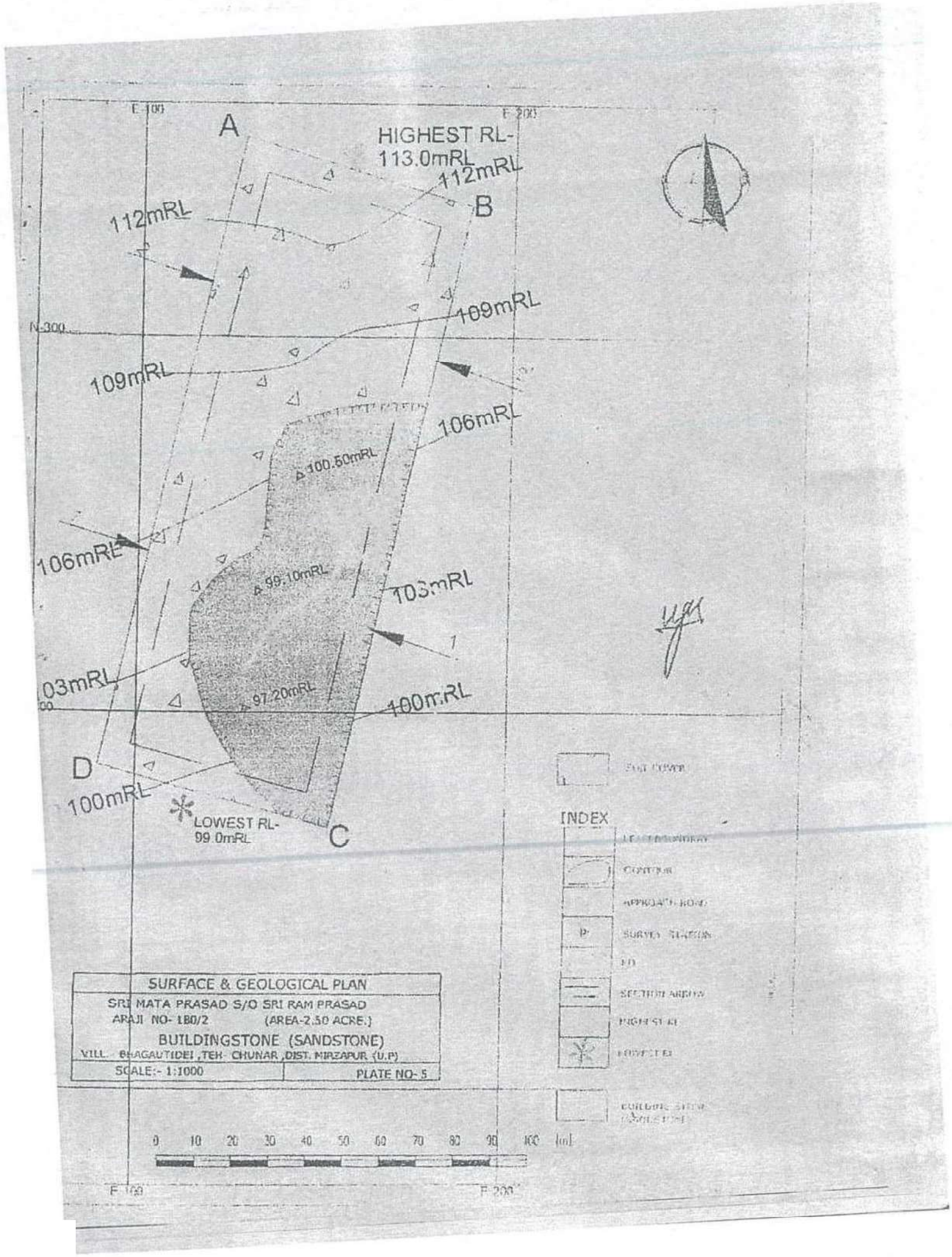
GOOGLE MAP

PLATE NO - 3

SRI MATA PRASAD
(AREA- 2.50 ACRE) BUILDING STONE (SANDSTONE)
VILL- BHAGAUTI DEI, TEH- CHUNAR & DIST. - MIZAPUR, (U.P)


U. P. S. CHAUHAN
M.Sc (Geol.)
Mining & Environmental Consultant
ROPAR


E 100
E 200
A
HIGHEST RL-
113.0mRL
112mRL
B
112mRL
109mRL
N-300
109mRL
106mRL
100.50mRL
106mRL
99.10mRL
103mRL
103mRL
97.20mRL
100mRL
D
100mRL
LOWEST RL-
99.0mRL
C
INDEX
SURFACE & GEOLOGICAL PLAN
SRI MATA PRASAD S/O SRI RAM PRASAD
ARAJI NO- 180/2 (AREA-2.50 ACRE.)
BUILDINGSTONE (SANDSTONE)
VILL. BHAGAUTIDEI ,TEH. CHUNAR ,DIST. MIRZAPUR (U.P)
SCALE:- 1:1000
PLATE NO- 5
0 10 20 30 40 50 60 70 80 90 100 (m)
E 100
E 200


A
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C
D
HIGHEST RL-
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112mRL
109mRL
109mRL
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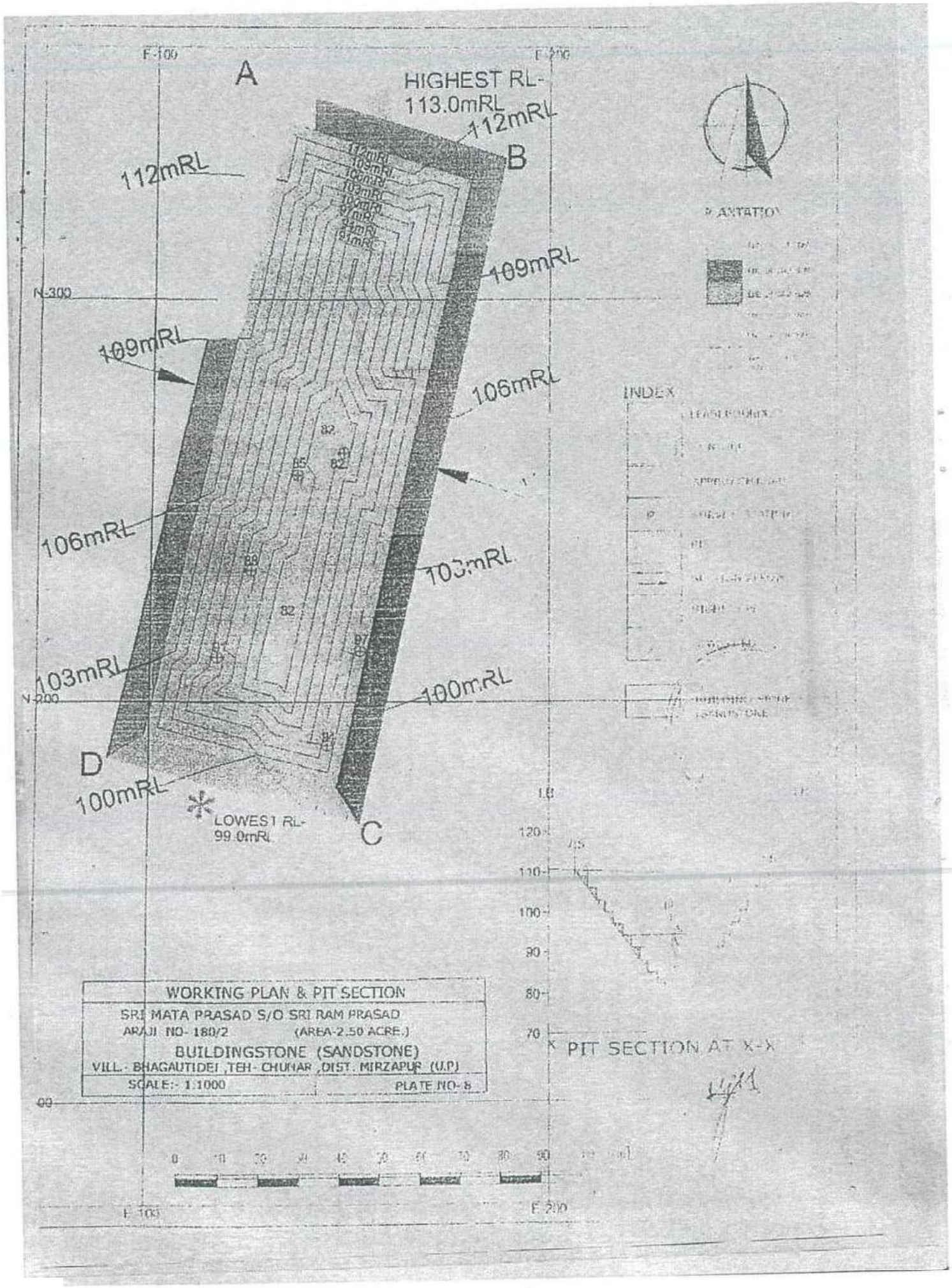
106mRL
103mRL
103mRL
100mRL
100mRL
100.50mRL
99.10mRL
97.20mRL
LOWEST RL-
99.0mRL
INDEX
SURFACE & GEOLOGICAL PLAN
SRI MATA PRASAD S/O SRI RAM PRASAD
ARAJI NO- 180/2 (AREA-2.50 ACRE.)
BUILDINGSTONE (SANDSTONE)
VILL. BHAGAUTIDEI ,TEH. CHUNAR ,DIST. MIRZAPUR (U.P)
SCALE:- 1:1000
PLATE NO- 5
0 10 20 30 40 50 60 70 80 90 100 (m)


A
B
C
D
HIGHEST RL-
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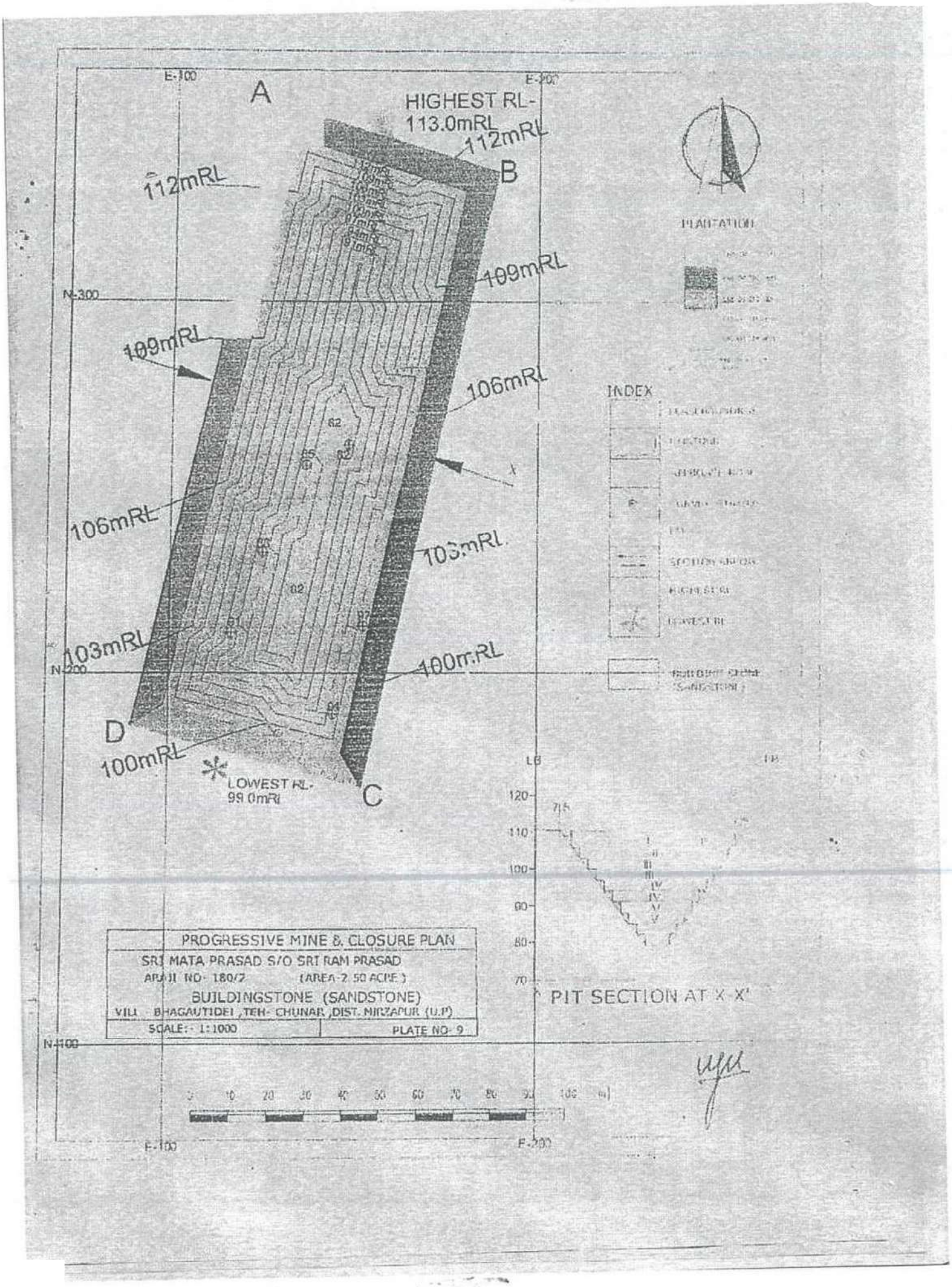
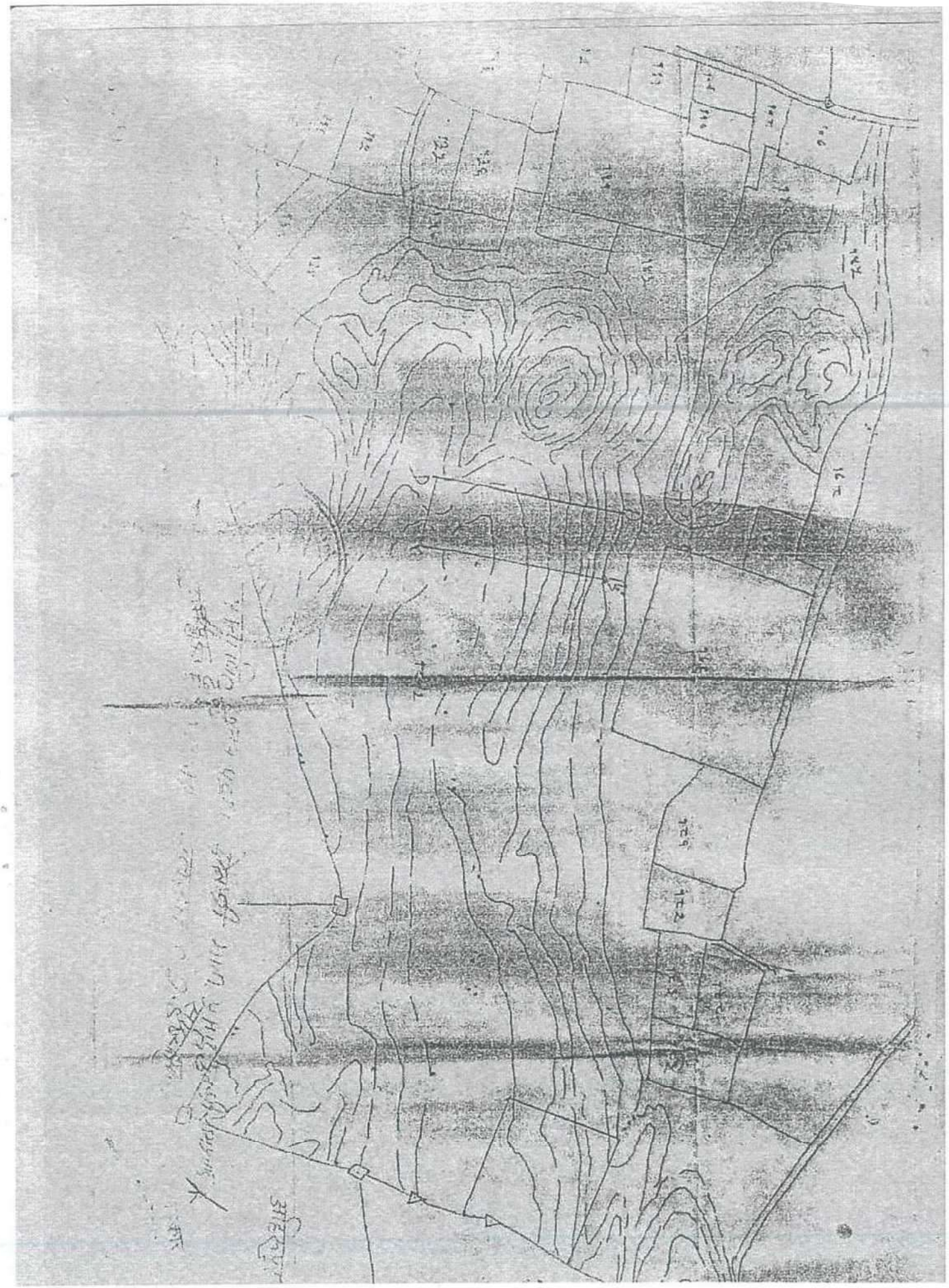
112mRL
112mRL
109mRL
109mRL
106mRL
106mRL
103mRL
103mRL
100mRL
100mRL
LOWEST RL-
99.0mRL
INDEX
PLANTATION
PIT SECTION AT X-X
WORKING PLAN & PIT SECTION
SRI MATA PRASAD S/O SRI RAM PRASAD
ARAJI NO- 180/2 (AREA-2.50 ACRE.)
BUILDINGSTONE (SANDSTONE)
VILL.- BHAGAUTIDEI ,TEH- CHUNAR ,DIST. MIRZAPUR (U.P)
SCALE:- 1:1000
PLATE NO- 8


E-100
E-200
A
HIGHEST RL-
113.0mRL
112mRL
B
112mRL
109mRL
N-300
109mRL
106mRL
106mRL
103mRL
103mRL
N-200
100mRL
D
100mRL
LOWEST RL-
99.0mRL
C
PLANTATION
INDEX
PIT SECTION AT X-X'
PROGRESSIVE MINE & CLOSURE PLAN
SRI MATA PRASAD S/O SRI RAM PRASAD
APPLI NO- 180/2 (AREA-2.50 ACRE)
BUILDINGSTONE (SANDSTONE)
VILL- BHAGAUTIDEI, TEH- CHUNAR, DIST. MIRZAPUR (U.P)
SCALE:- 1:1000
PLATE NO- 9
N-100
E-100
E-200



DUPLICATE

भारत सरकार
खान मंत्रालय
भारतीय खान ब्यूरो
क्षेत्रीय खान नियंत्रक का कार्यालय

UPS Chauhan

खनन योजना तैयार करने के लिए अर्हता प्राप्त व्यक्ति के रूप में मान्यता
प्रमाण पत्र

CERTIFICATE OF RECOGNITION AS QUALIFIED PERSON TO PREPARE MINING PLANS
(खनिज रियायत नियमावली, 1960 के नियम 22 (सी) के अंतर्गत)
(Under Rule 22(C) of Mineral Concession Rules, 1960)

माननीय श्री/ मै0..... जिनका
M/s/Shri.....Umesh Pratap Singh Chauhan, ...
पंजीकृत कार्यालय.....
having registered office at R/o 4/366, Vikash Nagar Lucknow-226022.....
तथा जिन्होंने अपने प्रमुख व्यक्तियों की योग्यताओं एवं अनुभवों का संतोषजनक
and having given satisfactory evidence of the qualification and experience of
प्रमाण दिया है उन्हें एतद्द्वारा खनिज रियायत नियमावली, 1960 के नियम 22 (सी) के अन्तर्गत
their key persons is hereby granted recognition under rule 22 (C) of the Mineral
खनन योजनाओं को तैयार करने के लिए अर्हता प्राप्त व्यक्ति के रूप में मान्यता प्रदान की जाती है।
Concession Rules, 1960 as a qualified person to prepare Mining Plans.
पंजीकरण क्रमांक– है।
The registration No. is RQP/DDN/165/2005/A

यह मान्यता दस वर्ष की अवधि के लिए वैद्य है जो कि दिनांक ..... को समाप्त होगी।
This Recognition is valid for a period of ten years ending 16.03.2015

This certificate is liable to be withdrawn /cancelled in the event of furnishing the wrong information /document in the Mining plan submitted by him.
स्थान /Place: देहरादून
दिनांक / Date: 17.03.2005

Renewed upto...15/03/2025...
दिनांक...15/03/2025 तक नवीनीकृत
1/4/2015
क्षेत्रीय खान नियंत्रक
Regional Controller of Mines
भारतीय खान ब्यूरो
Indian Bureau of Mines

Sd/- 17.3.05
(R. K. Sinha)
क्षेत्रीय खान नियंत्रक
Regional Controller of Mines
भारतीय खान ब्यूरो
Indian Bureau of Mines
Dehradun Region

Annexure- V

LAB REPORT

ULTRA TESTING & RESEARCH LABORATORY
(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
Laboratory: C43, Sector-88, Phase-II, Noida, U.P.
Ph. No.: +91-9971912476, 9350952231
E-mail: ultraresearchlab@gmail.com
Website: http://www.ultralabnoida.com
Ultra Lab
TC-8198

TEST REPORT

Ambient Air Quality Analysis

Discipline/Group-Chemical/Atmospheric Pollution

Report Code: AAQ-17032023-03 **Issue Date :21/03/2023**

Issued To	: M/S. J.A.M. MARBLE & MINERALS PARTNER: SHRI ANURAG YADAV S/O. SHRI RAM NATH YADAV
Project Name	: Sand Stone (Building stone) Mining, Lease Area-1.01 Hect. Location:Araji No. 180/2, Village: Bhagautidei , Tehsil- Chunar,District: Mirzapur, State: Uttar Pradesh
Sample Drawn On	: 14/03/2023 To 15/03/2023
Sample Drawn By	: UTRL
Sample Description	: Ambient Air
Sampling Location	: Core Zone: Bhagautidei
Sampling Procedure	: UTRL/LAB/SAMPLING/AIR/SOP
Sampling Duration	: 24 hrs.
Analysis Duration	: 17/03/2023 To 21/03/2023
Average Flow Rate of PM_{10} (m^3/mir	: 1.25
Average Flow Rate of Gases (lpm)	: 1.0
Sampling Instrument Used	: Respairable Dust Sampler (PM10), Fine Particulate Sampler (PM2.5) With Gaseous Attachment.
Ambient Temperature/Humidity	: 25°C/56%
Meteorological Condition During Monitorin	: Clear

TEST RESULT

S.No	Parameters	Test Method	Result	Units	Limits as per NAAQS
1	Particulate Matter (PM_{10})	IS:5182 (Part-23):2006	131.66	µg /m^3	100.0
2	Particulate Matter ($PM_{2.5}$)	IS:5182 (Part-24):2019	79.90	µg /m^3	60.0
3	Sulphur Dioxide (as SO_2)	IS:5182 (Part-02):2001	16.50	µg /m^3	80.0
4	Nitrogen Dioxide (as NO_2)	IS:5182(Part-6):2006	27.17	µg /m^3	80.0

End Of Report

NAAQS-National Ambient Air Quality Standards,Central Pollution Control Board,Notification dated 18th Nov.2009

Note:-

1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.

2 This test report will not be used for any publicity/legal purpose.

3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.

4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For Ultra Testing & Research Laboratory

(Authorized Signatory)

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
Laboratory: C43, Sector-88, Phase-II, Noida, U.P.
Ph. No.: +91-9971912476, 9350952231
E-mail: ultraresearchlab@gmail.com
Website: http://www.ultralabnoida.com

Ultra Lab

TC-8198

TEST REPORT

Water Sample Analysis

Discipline/Group-Chemical/Water

Report Code : W-17032023-03 **Issue Date : 21/03/2023**

Issued To : **M/S. J.A.M. MARBLE & MINERALS**
PARTNER: SHRI ANURAG YADAV S/O. SHRI RAM NATH YADAV

Project Name : Sand Stone (Building stone) Mining, Lease Area-1.01 Hect.
Location:Araji No. 180/2,
Village: Bhagautidei , Tehsil- Chunar, District: Mirzapur,

Sample Description : Ground Water
Sample Packing : Sample Collected in PVC Bottle
Sample Drawn On : 15/03/2023
Sample Drawn By : UTRL
Sampling Procedure : IS:3025 (Part-01)
Sample Quantity : 1.0 Litre
Analysis Duration : 17/03/2023 To 21/03/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Acceptable Limit	Permissible Limit in the Absence of Alternate Source
1	pH	IS :3025 (Part -11): 2022	7.62	-	6.5-8.5	-
2	Colour	IS:3025(Part-04):2021 Visual Comparison Method	<5.0	Hazen	5	15
3	Odour	IS:3025(Part-05):2018	Agreeable	-	Agreeable	Agreeable
4	Taste	IS:3025(Part-07):2017	Agreeable	-	Agreeable	Agreeable
5	Turbidity	IS :3025(Part- 10):1984 Nephelometric Method	<0.5	NTU	1	5
6	Total Hardness (as $CaCO_3$)	IS:3025(Part-21):2009 EDTA Method	312.00	mg/l	200	600
7	Calcium(as Ca)	IS:3025(Part-40):1991 EDTA Titrimetric Method	62.40	mg/l	75	200
8	Magnesium (as Mg)	APHA 3500-Mg-B 23rd Ed.: 2017	37.91	mg/l	30	100
9	Chloride(as Cl)	IS:3025(Part-32):1988 Argentometric Method	103.23	mg/l	250	1000
10	Iron(as Fe)	IS:3025(Part-53):2003 1,10 Phenanthroline Method	0.26	mg/l	1	No Relaxation
11	Fluoride(as F)	APHA 4500 F(D) 23rd Ed.: 2017	0.42	mg/l	1	1.5
12	Sulphate (as SO4)	IS:3025(Part-24):2022 Turbidity Method	84.34	mg/l	200	400
13	Total Dissolved Solid	IS:3025(Part-16):1984 Gravimetric Method	662	mg/l	500	2000

End Of Report

Note:-

1. The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2. This test report will not be used for any publicity/legal purpose.
3. The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4. The Report can not be used as evidence in a court of law without the written approval of the lab.

Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)

TECHNICAL MANAGER

ULTRA TESTING & RESEARCH LABORATORY

(An ISO 9001:2015, ISO 45001:2018, ISO 14001:2015 Certified)
Laboratory: C-43, Sector-88, Phase-II, Noida, U.P.
Ph.: No.: +91-9971912476, 9350952231
E-mail: ultraresearchlab@gmail.com
Website: http://www.ultralabnoida.com

TEST REPORT

Bacteriological Quality of Drinking Water

Report Code : M-17032023-03 Issue Date : 21/03/2023

Issued To : M/S. J.A.M. MARBLE & MINERALS
PARTNER: SHRI ANURAG YADAV S/O. SHRI RAM NATH YADAV

Project Name : Sand Stone (Building stone) Mining, Lease Area-1.01 Hect.
Location:Araji No. 180/2,
Village: Bhagautidei , Tehsil- Chunar, District: Mirzapur,

Sample Description : Ground Water
Sample Packing : Sample Collected in PVC Bottle
Sample Drawn On : 15/03/2023
Sample Drawn By : UTRL
Analysis Duration : 17/03/2023 To 21/03/2023

RESULTS
As per IS 10500:2012

S.No	Parameter	Test Method	Results	Units	Requirements
1	E.coli	IS-1622	Absent	E.Coli/100ml	Shall not be detectable in any 100 ml sample
2	Total Coliform	IS-1622	Absent	MPN/100ml	Shall not be detectable in any100 ml sample

End Of Report

Note:-
1 The results given above are related to the tested sample, for various parameters, as observed at the time of sampling. The customer asked for the above tests only.
2 This test report will not be used for any publicity/legal purpose.
3 The test samples will be disposed off after two weeks from the date of issue of test report, unless until specified by the customer.
4 The Report can not be used as evidence in a court of law without the written approval of the lab.

Anamika
Checked By

For ULTRA TESTING & RESEARCH LABORATORY

(Authorized Signatory)


A


B


C


D


पट्टा - M/S JAM MARBELS
धारक MINERALS PARTNER
खनन स्थल - 180/2
अराजी नं. 180/2
मौजा - भगौती देई
रकबा - 2.5 एकड़
वैधता तिथि - 26-8-2016 से 25-8-2026 तक
जल ही जीवन है।